

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ON**

**ORIGINAL APPLICATION No.07 of 2021 (SZ)**

In the matter of

Anwar.K and others : Applicant(s)

Vs

Additional District Magistrate,  
Malappuram and others : Respondent(s)

**REPORT FILED BY JOINT COMMITTEE**  
**CONSTITUTED BY HON'BLE NGT AS PER ORDER**  
**DATED: 08.01.2021 ON OA 07/2021**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ON**

**ORIGINAL APPLICATION No.07 of 2021 (SZ)**

Anwar.K and others : Applicant(s)

Vs

Additional District Magistrate,  
Malappuram and others : Respondent(s)

**REPORT OF JOINT COMMITTEE CONSTITUTED BY  
HON'BLE NGT ON O.A .NO.07/2021**

**Back Ground in brief:**

OA.No.07/2021 has been filed before the Hon'ble NGT by Sri. Anvar. K and others, grievance is regarding the Establishment of a petrol pump near the residential area, and which is alleged to be against norms provided by the Central Pollution Control Board, (CPCB), and also the directions of the National Green Tribunal in Principle Bench as O.A.No.86 of 2019 (Gyan Prakash @ Pappu Singh Vs Union of India and others), and connected cases.

Hon'ble NGT vides its order dated 08.01.2021, issued directions to appoint a Joint Committee, comprising of (1). The District Collector (2), A

Senior officer from Central Pollution Control Board, Regional Office, Bangalore, and (3) A Senior Officer from the Kerala State Pollution Control Board (KSPCB), to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

The Committee was directed to ascertain the violation regarding the siting criteria as alleged in the application and also whether such an activity is permissible in that area, as per the Environmental norms and submit the report to the Hon'ble Tribunal on or before 26.02.2021. It is humbly submitted that, although the Joint Committee Inspection was conducted on 17.02.2021, due to other overloaded official works which were prescheduled, it was unable to complete and submit the Committee report before the Hon'ble Tribunal. Hence as per request this Hon'ble Tribunal has adjourned the hearing to 31.03.2021. Accordingly, the Joint Committee report is completed, approved by the Committee members and submitted herewith.

- 1) With respect to the Hon'ble Tribunals Order dated 08.01.2021, the Board Chairman had issued proceedings No. PCB/HO/EE4/NGT/OA.07/2021 (SZ) Thiruvananthapuram dated 22.01.2021 nominating the Environmental Engineer Kerala State Pollution Control Board, District Office, Malappuram to represent KSPCB in the Joint Committee. Copy of the proceedings is produced herewith and marked as **Annexure-1**. Also vide letter no. PCB/HO/EE4/NGT/O.A.No.07/2021 dated 22.01.2021, the Board Chairman had authorised the Environmental Engineer, Legal Cell, Regional Office Ernakulam to represent the Board (6<sup>th</sup> respondent) and to file a report on behalf of Board, after considering the report of the Joint Committee. Copy of the above letter and authorisation is attached herewith and marked as **Annexure-2**. Dr. Deepesh.V. Scientist C was nominated as the Central Pollution Control Board representative in the Joint Committee, vide CPCB letter dated

15.02.2021, by number F. Tech39/Legal/RDS/2020-21/1182, from the CPCB Regional Director Bengaluru. Copy of the nomination letter is produced herewith and marked as **Annexure-3**.

2) It is respectfully submitted before the Hon'ble Tribunal that site inspection was conducted by the following Joint Committee members on 17.02.2021, 12.30 pm.

1. Shri. K. Gopala Krishnan, IAS, District Collector, Malappuram District.
2. Dr. Deepesh. V, Scientist C, CPCB, Regional Directorate Bengaluru.
3. Smt. Sauma Hameed, Environmental Engineer, KSPCB, District Office, Malappuram, (Member- Convener).

Attendance list of the Joint Committee members is produced herewith and marked as **Annexure-4**. Besides the Joint Committee members, the following officials from various departments had also participated in the inspection of the land under question.

1. Shri.Lal Chand, Tehsildar, Tirur.
2. Shri. Asif Reju, Junior Superintendent, E Section, District Collectorate, Malappuram.
3. Shri.Binu Raj, Section Clerk, E Section, District Collectorate, Malappuram.
4. Shri.Abdul Jabbar, Village Officer, Triprangode Village.
5. Smt.Shalini, Panchayat President, Triprangode Panchayat.
6. Shri.Shajahan, Standing Committee Chairperson, Triprangode Panchayat.
7. Kumari.Jyolsna Jerin, Assistant Engineer, KSPCB, District Office, Malappuram.

The petitioner's wife Smt.Abida Anwar was also present during the site inspection, representing Anwar.K.

**Observations during Site Inspection**

- 3) During the Joint Committee site inspection, the geo-coordinate location of the proposed site was measured as follows:

Latitude - 10<sup>0</sup> 49' 55.8" N

Longitude - 75<sup>0</sup> 56' 54.1" E

The location map of the proposed petroleum outlet obtained from Google satellite map is produced herewith and marked as **Annexure 5**.

The land under question is 0.1076 hectares of land which falls under the resurvey numbers 253/9, 253/10 of Triprangode Village, Triprangode Panchayat in Tirur Taluk, Malappuram District, and the land is possessed by Shri.Muhammed Kutty Kambilavalappil House. The site plan submitted by the unit owner is attached herewith and marked as **Annexure 6**.

- 4) It is humbly submitted that, for a petroleum outlet, the potential points for chances of pollution are, the position of fuel dispensing points, vent pipe position and fill point.

During the Joint Committee site inspection, distance was measured from the nearest residence, to the nearest potential points of the proposed petroleum outlet. Accordingly, the measurement details are briefed as follows.

From the petitioner Sri. Anwar's residence wall, the nearest potential point is the proposed fuel dispensing point.

Distance measured from Anwar Residence to nearest fuel Dispensing point - 26.2m

Distance measured from Anwar's Bore well (Measured as per request of Complainant) to the nearest fuel dispensing point - 20m

On the Northern side of the proposed location, there is a foundation, laid for a house project, owned by Sri.Hamza, S/o.Khader which is claimed to be under construction by the petitioner's wife during site inspection. This was observed to be old, and seen planted with ginger. From this foundation, distance was measured to vent pipe location which is the nearest potential point, and then to the fill point position, of the proposed petroleum out let.

Distances are as follows: -

From foundation to vent pipe position – 3.7m

From Foundation to fill point position – 7.7m

On the Southern side, the nearest house is located at a distance of 64.2 meters from the proposed fuel dispensing point, which is well above the minimum distance requirements of 30 meters to nearest residence as per existing circulars, for new petroleum outlets establishing after 24.02.2020. On the eastern side is public road and is measured at distance of 8 meter from vent pipe position.

- 5) It is humbly submitted that, during the site inspection, the proposed site was found to be filled and leveled with earth, boundary wall constructed and ring wall constructed around the open well, inside the proposed location. Photographs of the site taken at the time of inspection is produced here with and marked as **Annexure-7.**
  
- 6) According to the information obtained from the office of the District Collector, Malappuram, 'No objection Certificate'(NOC) was issued to this proposed petrol pump from the Additional District Magistrate, Malappuram on 15.07.2020, on the basis of reports from various Government Departments concerned. A copy of the NOC is produced herewith and marked as **Annexure- 8(a).** It is reported that the genuineness of the land for

the proposed petroleum out let was verified and found that the land conversion was made as per existing laws.

It is also cleared during site inspection that, the District Medical Officer has enquired and submitted NOC for starting the retail out let with certain conditions, as well as, the Executive Engineer PWD (Roads Division) Manjeri has inspected the site and accorded NOC for the proposed project. The respected District Collector, Malappuram had already submitted a report in the OA as one of the respondents before the Hon'ble NGT, on 25.02.2021. A copy of the same is attached here with and marked as **Annexure- 8(b)** for reference.

- 7) It is humbly submitted that the Kerala State Pollution Control Board came to know about this proposal, when a complaint was submitted by Shri. K. Hamza, Shri. K. Shafi and Smt. Abida Anwar, against a proposed petrol pump at the KSPCB District Office, on 16.07.2019. Copy of the complaint and its English translation is produced herewith and marked as **Annexure 9.** The complaint was forwarded to Triprangode Panchayat Secretary along with a letter No.PCB/MLPM/CPMP-TR/2017 dated: 20.08.2019, for initiating necessary action on the complaint. A copy of the same is attached here with and marked as **Annexure-10.** Later an online application was received at the Board District Office, Malappuram, on 04.09.2020 submitted by Shri. Muhammed Kutty to Establish a petrol pump, in survey no's 253/9, 253/10 in Triprangode Village, Tirur Taluk. On verifying file details it was understood that, this is the same proposed petro pump against which complaint was received on 16.07.2019.
- 8) It is respectfully submitted that, on conducting a site inspection from District Office of the Board, based on the complaint, and the Integrated Consent to Establish application received, it was observed that as per the site plan

submitted by the proponent, the distance criteria as per Board circular dated: 24.02.2020 is not satisfied, as the distance between the proposed petroleum out let, measured from the approximate positions of fuel dispensing points/ fill points/ vent pipe to the nearest neighbouring residence are less than the minimum mandatory distance of 30 meters, as stipulated in the Circular no: PCB/HO/HOW/RULES 9/7/2019 dated: 24.02.2020. Copy of the circular is enclosed herewith and marked as **Annexure 11**.

As per this circular, petrol pumps shall not be located within a radial distance of 50 meters from Schools, Hospitals and residential areas, designated as per local laws and in no case shall be less than 30 meters. This circular was again revised and issued revised circular by No.PCB/HO/HOW/RULES 9/7/2019 dated: 18.08.2020, according to which siting criteria for new retail outlet/ petrol pumps from the 'nearest residential building' may be considered instead of 'residential areas'. Also if any requisite license other than Pollution Control Board consent is obtained by the applicant for establishing the petrol pumps prior to the date of circular dated: 24.02.2020 vide Annexure 11, then for such projects the general siting criteria mentioned in Board circular dated: 09.08.2004 shall be applicable. Copy of the revised circular dated: 18.08.2020 is produced herewith and marked as **Annexure 12**, and copy of the circular by No.PCB/TAC/18/2004 dated: 09.08.2004 is produced and marked as **Annexure 13**.

- 9) It is humbly submitted that according to Annexure 13 circular, this type of industry which falls under Green category needs only a minimum distance clearance of 3 meters to nearest residence.

That, though the distance criteria as per Annexure 11 was not complied, the project proponent had submitted NOC from District Medical Officer by No.C3/14439/2019 dated: 11.07.2019, and consent letter submitted by the

Executive Engineer PWD to the District Collector by No. E1/3346/2019 dated: 01.07.2019. Copy of the above two clearances are submitted herewith and marked as **Annexure 14 (a) and (b)**.

10) It is respectfully submitted that, the application for Consent to Establish was considered based on the revised circular dated 18.08.2020 vide Annexure-10. It was observed that the survey numbers mentioned in the NOC, issued by the DMO were 253/3 and 253/4, which is different from the Survey numbers shown in the online application and supporting documents submitted at Board. Hence the application was returned to submit clarification regarding the change in survey numbers observed. The applicant then submitted proceedings of Tirur Tehsildar regarding the change of Survey number from 253/3, 253/4, to 253/9 and 253/10 during resurvey. Copy of the proceedings by No. C2-7298/2019 dated 16.11.2019 is produced herewith and marked as **Annexure-15**.

11) It is further submitted that mean while a letter from Tirur Munsiff Court enclosing petition no. IA/2020 in OS 242/2019 was received at Board District Office on 28.10.2020. This petition was filed by K. Hamza and 3 others against the same proposed pump. Hence based on the Munsiff Court letter, and on the Annexure 15 proceedings submitted by the petrol pump proponent, again site inspection was conducted by the Board Officials on 11.11.2020, and verified that the land under Survey number mentioned 253/3 and 253/4 are one and the same as the land under resurvey numbers 253/9 and 253/10, and on the basis, the application for consent to Establish was considered for processing.

12) It is humbly submitted before the Hon'ble Tribunal that the proposed site was once again inspected to verify the corrections of distance details the

proponent had provided in their submitted site plan, and as slight difference was observed in the location of the Vent pipe, marked in the service plan and the site plan, the application was again returned, directing the unit owner to resubmit the revised site plan with correct measurements. The same was submitted accordingly by the proponent on 12.01.2021.

13) It is submitted further that, as per the Hon'ble NGT Order, dated 08.01.2021, on OA 07/2021, during the Joint Committee inspection conducted on 17.02.2021, all the distance measurements were again taken in the presence of the committee members and other officials as well as the Complainants, and the distances were once again confirmed.

14) It is respectfully submitted before the Hon'ble tribunal that, the Kerala State Pollution Control Board circular dated 24.02.2020, vide Annexure-11 is formed based on the Central Pollution Control Board (CPCB) guidelines issued vide CPCB Office Memorandum No. B 13011/1/2019-20/AQM/0814 dated 07.01.2020 and this Office Memorandum as informed by the CPCB representative in Joint Committee, has been prepared based on specific directions to prepare appropriate guide lines for setting up of new petrol pumps in the country, and that this guidelines consists of specific criteria for siting of petrol pumps/ retail out lets (RO), measures to be adopted for pollution prevention/ control and spillage/leak management. The draft guide line they had placed in public domain for comments/suggestions/objections, and after reviewing the inputs received, the guide line was finalized, circulated to stake holders for implementation and placed in the public domain on 07.01.2020. A copy of the guide line is attached and marked as **Annexure 16**. This guide lines mandated that, in case of constraints in complying the 50m distance criteria, the petrol pump/ retail out let shall

implement additional safety measures as prescribed by Petroleum Explosive Safety Organization (PESO).

15) As it is already submitted vide para 8 of this report State Pollution Control Board had further issued a revised circular, on 18.08.2020, as annexed vide Annexure 12. Further CPCB has issued a clarification on the guide lines dated 07.01.2020, on 29.01.2021. Copy of the same is produced herewith and marked as **Annexure 17**. This clarification says that the guideline is applicable for petrol pumps/retail outlet where prior/ initial approval obtained and construction commenced on or after 07.01.2020. In this it was made clear that the siting criteria specified in the Annexure 16 guide line is not applicable to petrol pumps/retail outlet where prior clearance/initial approval has been obtained from PESO, and subsequently construction has been started, before 07.01.2020. However, the measures listed in the guide line with regard to pollution prevention and control; have to be strictly adhered with by all new petrol pumps / Retail Outlets. It is further submitted that following Annexure 17 clarification by CPCB, the KSPCB has also issued a revised circular by No.PCB/HO/HOW/RULES9 /7/2019 dated 04.02.2021. A copy of the same is produced herewith and marked as **Annexure -18**.

16) It is humbly submitted before the Hon'ble tribunal that, on the basis of the Joint Committee inspection at the proposed petroleum out let location, in the resurvey numbers 253/9 and 253/10 of Triprangode Village, of Tirur Taluk, Malappuram District, the allegations that, the layout of the proposed petrol pump/retail outlet is not as per the CPCB guide line dated 07.01.2020, was observed to be not withstanding as, on examining the documents produced by the proponent, it is learnt that prior approval from Petroleum Explosive Safely Organization (PESO) by No.A/P/SC/KL/14/3818 (P458155) dated: 29.10.2019 has been secured by the project proponent, well before the guideline was

placed in public domain on 07.01.2020. A copy of the PESO approval dated: 29.10.2019 was submitted by the project proponent, at the time of the Joint Committee inspection dated: 17.02.2021. The copy of the same is produced herewith and marked as **Annexure 19**. As per this, approval is accorded to set up class A, Class B retail outlet at survey numbers 253/3 and 253/4 of Triprangode Village, which is one and same as the resurvey numbers 253/9 and 253/10, as per the proceedings vide Annexure 15. Also it was observed during the Joint Committee inspection that the project proponent had already leveled the ground and constructed boundary wall and Ring wall to his open well inside the location. Hence the CPCB clarification dated 29.01.2021, which is submitted vide Annexure 17, and the corresponding KSPCB circular dated: 04.02.2021 submitted vide Annexure 18 are applicable here, and the new citing criteria as per CPCB guideline dated: 07.01.2020 vide Annexure 16 and the new siting criteria as per KSPCB circular dated: 24.02.2020 vide Annexure 11 are not applicable in this case.

## **CONCLUSION**

- 17) This Joint Committee respectfully submits before the Hon'ble Tribunal that, on the light of the detailed site inspection and verification of all the documents and concerned circulars & guidelines this Joint Committee has observed that the project proponent has not committed any violation regarding the siting criteria as alleged in the original application by the petitioner. However, the committee is of the opinion that all the pollution prevention/control measures, leakage/spillage management as listed in the CPCB guideline dated: 07.01.2020 shall be applicable and M/s. Indian Oil Corporation Ltd has to strictly comply with them and has to take all efforts to alleviate the apprehensions of residents neighbouring the site.

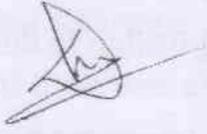
- 18) This Joint Committee also suggests that the oil marketing company may reconsider the site layout, so that maximum possible distance can be maintained between the petitioner's residence and the proposed petrol pump. It is also reiterated that additional safety measures if any prescribed by PESO shall be applicable in the case, apart from other conditions in the CPCB guidelines dated: 07.01.2020.

Dated this 16<sup>th</sup> day of March 2021

1. Shri. K.Gopalakrishnan, IAS,  
District Collector, Malappuram,

  
District Collector  
Malappuram

2. Dr. Deepesh.V, Scientist.C,  
CPCB Regional Directorate  
Bengaluru.

  
DEEPESH V

3. Smt. Sauma Hameed,  
Environmental Engineer & Member Convener,  
Kerala State Pollution Control Board,  
District Office, Malappuram

  
SAUMA HAMEED  
Environmental Engineer



**PROCEEDINGS**

Sub: O.A.No.07/2021 (SZ) filed before the Hon'ble National Green Tribunal regarding establishment of petrol pump in Malappuram District - Committee constituted by Hon'ble NGT-nomination of member of Kerala State Pollution Control Board- orders issued.

**KERALA STATE POLLUTION CONTROL BOARD**

No.PCB/HO/EE4/NGT/O.A. 07/2021 (SZ) Thiruvananthapuram Dated: 22 /01/2021

Read: Order dated 08/01/2021 in O.A No. 07/2021(SZ) of the Hon'ble National Green Tribunal

**ORDER**

The Hon'ble National Green Tribunal (NGT) has registered O.A. No. 07/2021(SZ) regarding establishment of petrol pump near residences in Malappuram District against the norms provided by the Central Pollution Control Board. The NGT had vide paper read above, constituted a committee with the following members.

1. The District Collector, Malappuram
2. Senior Officer from Central Pollution Control Board, Regional Office, Bangalore
3. Senior Officer from Kerala State Pollution Control Board

The Committee is directed to inspect the area and submit a factual and action taken report, if there is any violation to the Hon'ble NGT. They are also directed to ascertain the violation regarding the siting criteria as alleged in the application and also whether such an activity is permissible in that area as per the environmental norms and submit the report to the Tribunal on or before 26.02.2021.

The Kerala State Pollution Control Board will be the nodal agency for co-ordination and for providing necessary logistics for this purpose. The Environmental Engineer, District Office, Malappuram is nominated to represent the Kerala State Pollution Control Board in the above committee.

Sd/-  
CHAIRMAN

To

The Environmental Engineer  
District Office, Kerala State Pollution Control Board  
Malappuram

Copy to:

1. The District Collector,  
Collectorate,  
Civil Station Road,  
Uphill, Malappuram -676 505
2. The Regional Director  
CPCB, Regional Directorate  
Bengaluru
3. The Environmental Engineer  
Legal Cell, Ernakulam
4. Adv. Rema Smrithi V.K.  
No.2, Temple Glade Apartments  
Kalakshetra Colony  
Beach Road  
Besant Nagar  
Chennai - 600090

with copy of reference

**FORWARDED BY ORDER**

*Bond V. Lopez*

**ENVIRONMENTAL ENGINEER--4**

General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in



**KERALA STATE POLLUTION CONTROL BOARD**

**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE4/NGT/OA. No.07/2021

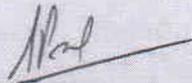
Dated: 22/01/2021

**AUTHORISATION**

Sub: OA. No.07/2021 before the Hon'ble NGT

The Environmental Engineer, Legal Cell, Ernakulam is hereby authorized to represent the Board (6<sup>th</sup> respondent) in the above O.A.

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
CHAIRMAN

To

The Environmental Engineer  
Legal Cell  
Ernakulam

Copy to:

1. Adv. Rema Smrithi V.K.  
No.2, Temple Glade Apartments  
Kalakshetra Colony  
Beach Road  
Besant Nagar  
Chennai - 600090
2. The Environmental Engineer  
District Office, Malappuram

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.keralapcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in



**KERALA STATE POLLUTION CONTROL BOARD**  
**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE4/NGT/O.A.NO. 07/2021

Date: 22/01/2021

From

The Chairman

To

The Environmental Engineer  
Legal Cell, Regional Office  
Ernakulam

Sub: - O.A. 07/2021(SZ) filed before the Hon'ble National Green Tribunal

Ref: 1. Hon'ble NGT order in OA No. 07/2021(SZ) dated 08/01/2021.  
2. This office Proceedings of even no. dated 22/01/2021

Madam,

The Hon'ble NGT had registered O.A No. 07/2021 regarding establishment of petrol pump near the residential area in Malappuram District against the norms provided by the Central Pollution Control Board. The NGT had constituted a Committee for conducting inspection and submitting factual report in this regard. The Environmental Engineer, District Office, Malappuram will be the nodal officer representing the Kerala State Pollution Control Board in the above Joint committee. The Official respondents are directed to file independent report to the Tribunal before 26.02.2021. You are hereby authorised to file the report in this case on behalf of the Board after considering the report of the Joint Committee. Copy of the authorisation is enclosed.

Yours faithfully,

  
**CHAIRMAN**

Encl: Authorisation

Copy to:

The Environmental Engineer,  
District Office, Malappuram



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

By e-mail

No. F.Tech39/Legal/RDS/2020-21/ 1182

Dt: 15-02-2021

To,

The Member Secretary  
Kerala State Pollution Control Board  
Plamoodu Jn., Pattom Palace P.O.  
Thiruvananthapuram-695 004

**Sub: Change in CPCB Nominee to the Joint Committee appointed by Hon'ble NGT in OA. No. 07 & 19 of 2021 (SZ)**

Madam/Sir,

This has reference to the earlier letter from this office of even number dated 11.02.2021, wherein Sh. Vivek. K, SEE/Sc D was nominated as the CPCB representative in the Joint Committees appointed by Hon'ble NGT in OA. No. 07 & 19 of 2021 (SZ). However Sh. Vivek has been deputed for some urgent official engagements and Dr. Deepesh, V shall be replacing him as CPCB representative in both the aforesaid NGT Committees. His contact details are given below.

Name & designation: Dr. Deepesh V, Sc C  
Off: 08023233739 - 205 (Ext.), Mob: 9611128895  
Email - [deepesh.cpcb@nic.in](mailto:deepesh.cpcb@nic.in)

It is requested to take further necessary actions for compliance of the Hon'ble NGT directions in a timely manner. Future communications in this regard could be made directly to Sh. Deepesh, with a copy to this office.

Yours faithfully,

S. Suresh  
15/2/2021  
(S. Suresh)

Regional Director  
[ssuresh.cpcb@nic.in](mailto:ssuresh.cpcb@nic.in), 9480672128

क्षेत्रीय निदेशालय (दक्षिण) : निसर्ग भवन, ए-ब्लॉक, प्रथम एवं द्वितीय तल, तिममय्या रोड, 7-डी मेन, शिवनगर, बेंगलूरु - ५६० ०७९.  
Regional Directorate (South) : "Nisarga Bhawan", A-Block, 1<sup>st</sup> & 2<sup>nd</sup> Floors, Thimmaiah Road, 7<sup>th</sup> D - Main, Shivanagar, Bengaluru - 560 079.  
दूरभाष / Telephone : 080-23233739, 23233827, 23233996, 23233600, 23232559, 23226002, 23222539, Fax : 080-23234059  
ई-मेल / E-mail : [cpcbszo@yahoo.com](mailto:cpcbszo@yahoo.com), [zobangalore.cpcb@nic.in](mailto:zobangalore.cpcb@nic.in)

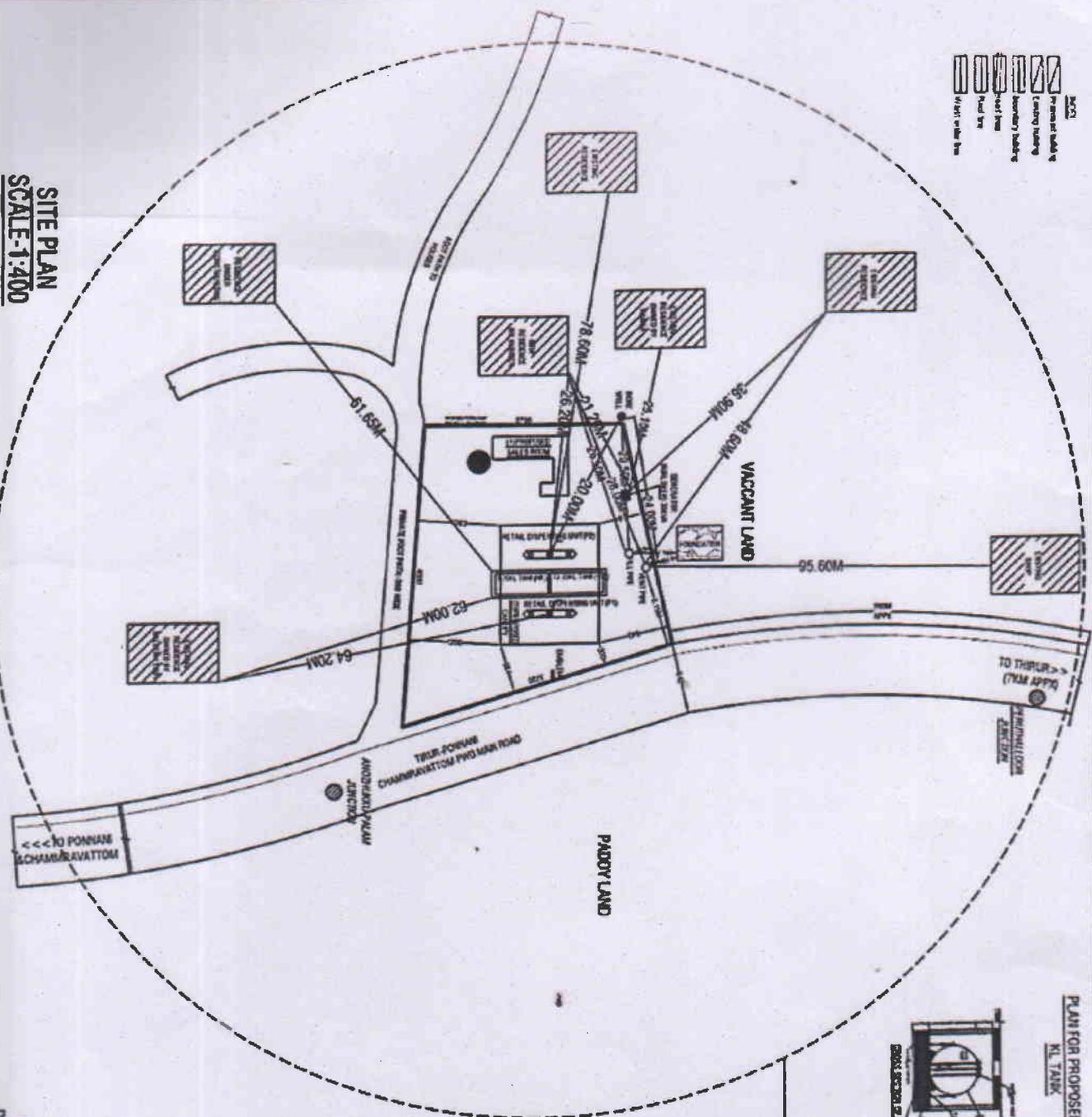
प्रधान कार्यालय : परिवेग्न भवन, पूर्वी अर्जुन नगर, दिल्ली- ११० ०३२.  
Head Office : Parvash Bhawan, East Arjun Nagar, Delhi - 110 032



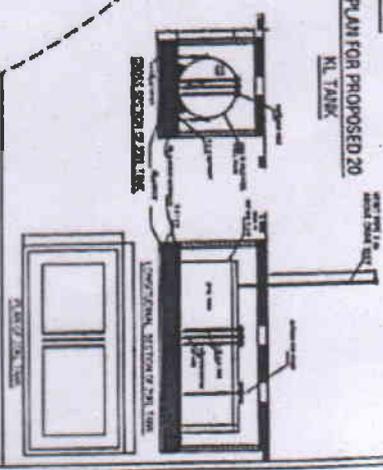


SITE PLAN FOR THE PROPOSED SALES ROOM, CANOPY FOR INDIAN OIL CORPORATION LTD(GROUP-D) IN RE SURVEY NO:- 253/9, 253/10(OLD:- 253/3, 253/4) IN TRIPPRANGODE VILLAGE AT WARD NO.-11 IN TRIPPRANGODE GRAMA PANCHAYAT, THEUR TALUK, MALAPPURAM DISTRICT

- NOTES
- Proposed building
  - Existing building
  - Boundary building
  - Road
  - Plot
  - Area within the line



PLAN FOR PROPOSED 20  
ML TANK



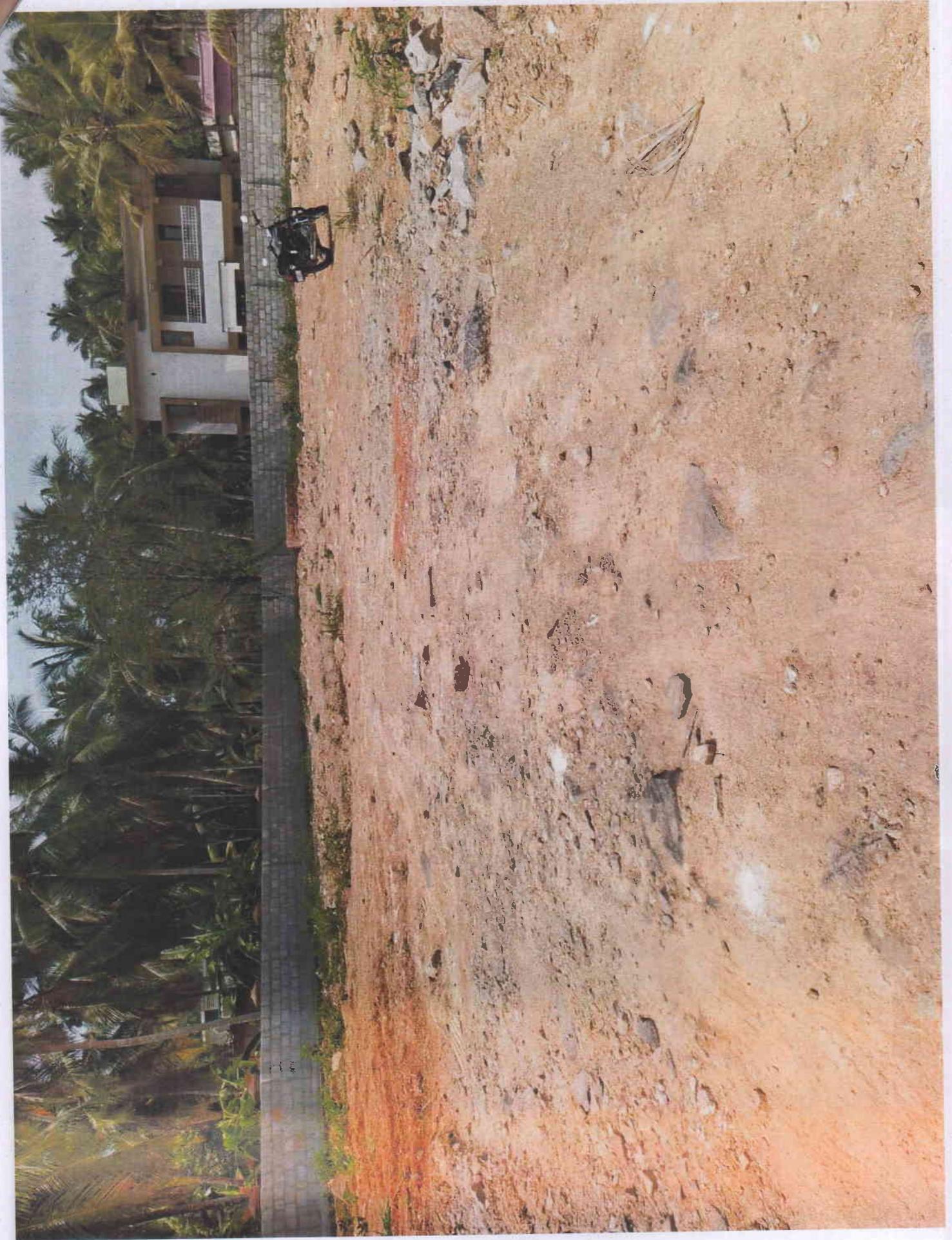
SITE PLAN  
SCALE-1:400

**NAJEEB, NM**  
LICENSED BUILDING SUPERVISOR  
Reg No. E/2050/08/6513/KKO/137/2014/54



APPROVED BY:	
DATE:	
APPROVED BY:	
DATE:	





Annexe 7 (B)



തീയതി: 15/07/2020

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State Public Information Officer & Junior Superintendent  
E Section  
Collectorate, Malappuram

മലപ്പുറം ഡിവിഷണൽ ജില്ലാ മജിസ്ട്രേറ്റിന്റെ നടപടിക്രമം  
[ഹാജർ : മെഹറലി.എൻ.എം]

കാര്യം:- മലപ്പുറം ജില്ലയിൽ തിരൂർ താലൂക്ക് തൃപ്പങ്ങോട് വില്ലേജിൽ റി. സ. 253/9, 253/10 ൽ ഉൾപ്പെട്ട സ്ഥലത്ത് പെട്രോളിയം റീട്ടെയിൽ ഔട്ട്ലെറ്റ് സ്ഥാപിക്കുന്നതിന് നിരാക്ഷേപ സാക്ഷ്യപത്രം അനുവദിക്കുന്നതിന് ഉത്തരവാകുന്നു.

- സൂചന:-
1. ഡിജിഎം(ആർഎസ്), കോഴിക്കോട് ഡിവിഷണൽ ഓഫീസ്, ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ ലിമിറ്റഡ് - 07/05/2019 തീയതിയിലെ KDO/R/TRIPRANGODE നമ്പർ കത്ത്.
  2. തിരൂർ തഹസിൽദാരുടെ 04/01/2020 തീയതിയിലെ ബി 3-15143/2019 നമ്പർ റിപ്പോർട്ട്.
  3. പാലക്കാട് ഫയർ & റസ്കൂ വിഭാഗം ഡിവിഷണൽ ഓഫീസറുടെ 23/07/2019 തീയതിയിലെ ഡി- 4004/2019 നമ്പർ നിരാക്ഷേപ സാക്ഷ്യപത്രം.
  4. മലപ്പുറം ജില്ലാ മെഡിക്കൽ ഓഫീസർ(ആരോഗ്യം)റുടെ 11/07/2019 തീയതിയിലെ സി3- 14439/2019 നമ്പർ റിപ്പോർട്ട്.
  5. മഞ്ചേരി പൊതുമരാമത്ത് വകുപ്പ് (നിരത്തുകൾ വിഭാഗം) എക്സിക്യൂട്ടീവ് എഞ്ചിനീയറുടെ 01/07/2019 തീയതിയിലെ ഇ 1-3346/19 നമ്പർ റിപ്പോർട്ട്.
  6. മലപ്പുറം ജില്ലാ സപ്ലൈ ഓഫീസറുടെ 11/06/2020 തീയതിയിലെ നം.സി.എസ്.2/2930/20 നമ്പർ റിപ്പോർട്ട്.

\*\*\*\*\*

മലപ്പുറം ജില്ല തിരൂർ താലൂക്ക് തൃപ്പങ്ങോട് വില്ലേജിൽ റി. സ. 253/9, 253/10 ൽ ഉൾപ്പെട്ട ഭൂമിയിൽ പെട്രോളിയം റീട്ടെയിൽ ഔട്ട്ലെറ്റ് സ്ഥാപിക്കുന്നതിന് 2002 ലെ പെട്രോളിയം നിയമങ്ങളും ചട്ടങ്ങളും റൂൾ 144 പ്രകാരം നിരാക്ഷേപ സാക്ഷ്യപത്രം അനുവദിക്കുന്നതിന് ഡിജിഎം(ആർഎസ്) - കോഴിക്കോട് ഡിവിഷണൽ ഓഫീസ്, ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ ലിമിറ്റഡ്, പി എം കെ ടവർ, കോഴിക്കോട് 673020 എന്നവർ ഒന്നാം സൂചനപ്രകാരം അപേക്ഷ സമർപ്പിച്ചിരുന്നു.

പ്രസ്തുത സാഹചര്യത്തിൽ ടി വിഷയത്തിൽ തുടർനടപടി സ്വീകരിക്കുന്നതിന്റെ ഭാഗമായി (1) തഹസിൽദാർ, തിരൂർ (2) ഡിവിഷണൽ ഓഫീസർ, ഫയർ & റസ്കൂ പാലക്കാട്, (3) ജില്ലാ മെഡിക്കൽ ഓഫീസർ (ആരോഗ്യം), മലപ്പുറം; (4) ജില്ലാ സപ്ലൈ ഓഫീസർ, മലപ്പുറം; (5) എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ, പൊതുമരാമത്ത് (നിരത്തുകൾ വിഭാഗം), മഞ്ചേരി എന്നിവർ മുഖേന അന്വേഷണം നടത്തുകയുണ്ടായി.

തിരൂർ തഹസിൽദാർ രണ്ടാം സൂചന പ്രകാരം ലഭ്യമാക്കിയ അന്വേഷണ റിപ്പോർട്ടനുസരിച്ച് ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ ലിമിറ്റഡ് പെട്രോളിയം റീട്ടെയിൽ ഔട്ട്ലെറ്റ് ആരംഭിക്കുവാൻ ഉദ്ദേശിക്കുന്നത് കൊടക്കൽ സബ് രജിസ്ട്രാർ ഓഫീസിലെ 3774/15 നമ്പർ ആധാര പ്രകാരം ശ്രീ. മുഹമ്മദ്കട്ടി കാമ്പിലുള്ളപ്പിൽ (H) എന്നവരുടെ

കൈവശത്തിലുള്ള തൃപ്പൂണിത്തുറ വില്ലേജിൽ റീ.സ. 253/9, 253/10 ൽ ഉൾപ്പെട്ട 0.1076 ഹെക്ടർ സ്ഥലത്താണ്. വില്ലേജ് റിക്കാർഡുകൾ പ്രകാരം ടി സ്ഥലം നിലം ഇന്ന്ത്തിൽ ഉൾപ്പെട്ടതും തിരൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 31.05.2019 തീയതിയിലെ എഫ് 1805/2019 നമ്പർ നടപടിക്രമം പ്രകാരം നിബന്ധനകൾക്കു വിധേയമായി സ്വഭാവവ്യതിയാനം വരുത്തുന്നതിന് ഉത്തരവായിട്ടുള്ളതും തിരൂർ തഹസീൽദാരുടെ(ഭൂരേഖ) 16/11/2019 തീയതിയിലെ സി2-7298/2019 നടപടിക്രമം പ്രകാരം സ്വഭാവവ്യതിയാനം വരുത്തിയ പുരയിടം എന്നു മാറ്റം വരുത്തി രേഖപ്പെടുത്തലുകൾ വരുത്തുന്നതിന് തൃപ്പൂണിത്തുറ വില്ലേജ് ഓഫീസറെ ചുമതലപ്പെടുത്തി ഉത്തരവായിട്ടുള്ളതുമാണ്.

ടി സ്ഥലത്ത് പെട്രോളിയം റീട്ടെയിൽ ഔട്ട് ലെറ്റ് സ്ഥാപിക്കുന്നതിന് ശ്രീ. ബിജു കെ പി S/o സുബ്രഹ്മണ്യൻ, കുറ്റിക്കാട്ടുപറമ്പിൽ (H), എഴുർ എന്നവർക്കാണ് അനുമതി ലഭിച്ചിട്ടുള്ളത്. ടിയാളുടെ പേരിൽ ക്രിമിനൽ കേസുകളൊന്നുമില്ലെന്നുള്ള Antecedent Certificate ലഭ്യമായിട്ടുണ്ട്. ടി ഭൂമിയിൽ പെട്രോൾ പമ്പ് സ്ഥാപിക്കുന്നതിന് ശ്രീ. ഹംസ കെ, കുരൂർ (H), പെരുന്തല്ലൂർ പി.ഒ, ശ്രീമതി ആബിദ കെ, കണ്ണത്തം (H), പെരുന്തല്ലൂർ പി ഒ എന്നിവർ ആക്ഷേപം ഉന്നയിച്ചിട്ടുണ്ട്.

ശ്രീ.കുരൂർ ഹംസ എന്നവർ അന്യായക്കാരനും ജില്ലാ കളക്ടർ മലപ്പുറം, തിരൂർ തഹസീൽദാർ എന്നിവരെ എതിർ കക്ഷികളാക്കി കൊണ്ട് ബഹു. തിരൂർ മുൻസിഫ് കോടതിയിൽ IA-1709/19(OS.242/2019) നമ്പർ കേസ് ഫയൽ ചെയ്തിട്ടുണ്ട്. തിരൂർ അഡീഷണൽ ഗവൺമെന്റ് പ്ലീഡറുടെ 17/02/2020 തീയതിയിലെ എജിപി/ടിഎആർ/എൽഒപി 12/20 നമ്പർ റിപ്പോർട്ടിൽ ഒ.എസ് 242/2019 നമ്പർ കേസിൽ തിരൂർ മുൻസിഫ് കോടതിയിൽ നിന്നും യാതൊരു നിരോധന ഉത്തരവുകൾ നിലവിലില്ലാത്തതിനാൽ മറ്റ് നിയമ തടസ്സങ്ങൾ ഇല്ലെങ്കിൽ NOC അനുവദിക്കാവുന്നതാണെന്ന് അറിയിച്ചിട്ടുണ്ട്.

ആവശ്യമായ സുരക്ഷാസൗകര്യങ്ങൾ ഒരുക്കുന്നുണ്ടെന്നും, ആയതിൽ എന്തെങ്കിലും വീഴ്ച പറ്റിയാൽ അതുമൂലം ഉണ്ടായേക്കാവുന്ന പ്രത്യാഘാതങ്ങളുടെ എല്ലാവിധ ഉത്തരവാദിത്തങ്ങളും താൻ ഏറ്റെടുക്കുമെന്നും കാണിച്ച് ടി പെട്രോളിയം റീട്ടെയിൽ ഔട്ട് ലെറ്റ് തുടങ്ങാൻ ഉദ്ദേശിക്കുന്ന ശ്രീ. ബിജു കെ പി എന്നയാളുടെ സത്യവാങ്മൂലം ലഭ്യമാക്കിയിട്ടുണ്ട്.

നിർദിഷ്ട സ്ഥലത്തിന്റെ സൈറ്റ് പ്ലാൻ, അടിസ്ഥാന നികുതി രജിസ്റ്ററിന്റെ പകർപ്പ്, സ്കെച്ച്, ടോപോഗ്രാഫി, കൈവശാവകാശ സർട്ടിഫിക്കറ്റ്, മഹസർ റിപ്പോർട്ട്, അയൽവാസിയുടെ സമ്മതപത്രം, ആധാരത്തിന്റെ പകർപ്പ്, സെക്യൂരിറ്റി റിസ്ക്, നികുതി രസീതി, ഫോട്ടോഗ്രാഫ്, മുതലായവ തിരൂർ തഹസീൽദാർ റിപ്പോർട്ടൊന്നിച്ച് സമർപ്പിച്ചിട്ടുണ്ട്.

പാലക്കാട് ഫയർ & റസ്കൂ വിഭാഗം ഡിവിഷണൽ ഓഫീസർ മൂന്നാം സൂചന പ്രകാരം നിബന്ധനകൾക്ക് വിധേയമായി നിരാക്ഷേപ സാക്ഷ്യപത്രം ലഭ്യമാക്കിയിട്ടുണ്ട്. നിബന്ധനകൾക്കു വിധേയമായി നിരാക്ഷേപ സാക്ഷ്യപത്രം അനുവദിക്കുന്നതിന് എതിർപ്പില്ലായെന്ന് നാലാം സൂചന പ്രകാരം മലപ്പുറം ജില്ലാ റെസിഡൻ്റ് ഓഫീസർ(ആരോഗ്യം)റും റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. നിലവിലുള്ള നിയമങ്ങൾ

Right to Information Act 2005  
 State Public Information Officer  
 & Junior Superintendent  
 E Section  
 Vectorate, Malappuram

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വ്യവസ്ഥകൾക്കും വിധേയമായിക്കൊണ്ട് ഇതോടൊപ്പം സമർപ്പിച്ചിട്ടുള്ള പ്ലാൻ പ്രകാരം ഈ ചില്ലറ വിൽപ്പന കേന്ദ്രം നിർമ്മിക്കുന്നതിന് അനുമതി നൽകാവുന്നതാണെന്ന് അഞ്ചാം സൂചന പ്രകാരം പൊതുമരാമത്ത് വകുപ്പ് (നിരത്തുകൾ) എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ, മഞ്ചേരി റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ ലിമിറ്റഡിന്റെ പുതിയ പെട്രോൾ പമ്പിന് NOC നൽകുന്നതിന് പരിഗണിക്കാവുന്നതാണെന്ന് മലപ്പുറം ജില്ലാ സപ്ലൈ ഓഫീസർ ആറാം സൂചന പ്രകാരം റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

മുകളിൽ കാണിച്ച റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിൽ അഡീഷണൽ ജില്ലാ മജിസ്ട്രേറ്റ് പ്രസ്തുത സ്ഥലം നേരിട്ട് സന്ദർശിച്ച് പരിശോധന നടത്തുകയുണ്ടായി. പരിശോധനയിൽ ഇക്കാര്യത്തിൽ സമർപ്പിച്ച റിപ്പോർട്ടുകൾ പ്രകാരം അപേക്ഷാ ഭൂമി അനുയോജ്യമാണെന്ന് ബോധ്യപ്പെട്ടു.

ഈ സാഹചര്യത്തിൽ മുകളിൽ കാണിച്ച വകുപ്പുകളിൽ നിഷ്കർഷിച്ചിട്ടുള്ള നിബന്ധനകൾക്കു പുറമെ മതിയായ സുരക്ഷിതത്വം ഉറപ്പാക്കിയിരിക്കണമെന്ന വ്യവസ്ഥയ്ക്കു കൂടി വിധേയമായി, മലപ്പുറം ജില്ലാ തിരൂർ താലൂക്ക് തൃപ്പങ്ങോട് വില്ലേജിൽ റി. സ. 253/9, 253/10 ൽ ഉൾപ്പെട്ട ഭൂമിയിൽ ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ ലിമിറ്റഡ് കമ്പനിയുടെ പെട്രോളിയം റീട്ടെയിൽ ഔട്ട്ലെറ്റ് സ്ഥാപിക്കുന്നതിന് 2002 ലെ പെട്രോളിയം ചട്ടങ്ങൾ റൂൾ 144 പ്രകാരം നിരാക്ഷേപ സാക്ഷ്യപത്രം അനുവദിച്ചു കൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

Signature valid  
Digitally signed by MEHARALI  
Date: 2020.07.15 21:18:51 IST  
Reason: Approved  
അഡീഷണൽ ജില്ലാ മജിസ്ട്രേറ്റ്  
മലപ്പുറം

സ്വീകർത്താവ് : ഡിജിഎം(ആർഎസ്),കോഴിക്കോട് ഡിവിഷണൽ ഓഫീസ്, ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ ലിമിറ്റഡ്, പി എം കെ ടവർ, കോഴിക്കോട് 673020

പകർപ്പ് :-

- 1. ഡിവിഷണൽ ഓഫീസർ, ഫയർ & റസ്ക്യൂ, പാലക്കാട്
- 2. എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ, PWD (റോഡ്സ് വിഭാഗം) വകുപ്പ് മഞ്ചേരി.
- 3. ജില്ലാ മെഡിക്കൽ ഓഫീസർ (ആരോഗ്യം), മലപ്പുറം
- 4. ജില്ലാ സപ്ലൈ ഓഫീസർ, മലപ്പുറം
- 5. തഹസീൽദാർ, തിരൂർ.
- 6. വില്ലേജ് ഓഫീസർ, തൃപ്പങ്ങോട്
- 7. കരുതൽ ഫയൽ ഇ 1.

True Copy  
Issued as per  
Right to Information Act 2005  
State Public Information Officer  
& Junior Superintendent  
E Section  
Collectorate, Malappuram

Annexure-8(a)

Date: 15.07.2020

**Proceedings of the Additional District Magistrate, Malappuram  
(Present: Mehrali. N.M)**

**Subject:-** Order Granting No Objection Certificate for Establishing a retail petroleum outlet at the land comprised in Re-survey 253/9, 253/10 of Triprangode Village, Tirur Taluk, Malappuram District.

- Reference:-**
1. DGM(RS), Kozhikode Divisional Office, Indian Oil Corporation Limited – Letter No. KDO/R/TRIPRANGODE dated 07/05/2019.
  2. The Report No. B3-15143/2019 of Tirur Thahasildar dated 04/01/2020.
  3. The No Objection Certificate No. D- 4004/2019 dated 23/07/2019 issued by the Divisional Officer, Fire and Rescue Division, Palakkad.
  4. The Report No. C3 – 14439/2019 dated 11/07/2019 issued by the District Medical Officer(Health), Malappuram.
  5. The Report No. E1-3346/19 dated 01/07/2019 issued by the Executive Engineer, Public Works Department (Roads Division), Manjeri.
  6. The Report No. C.S.2/2930/20 dated 11/06/2020 issued by the District Supply Officer, Malappuram.

\*\*\*\*\*

The DGM(RS), Kozhikode Divisional Office, Indian Oil Corporation Limited, P M K Tower, Kozhikode 673020 had submitted the reference 1 application under Rule 144 of the Petroleum Acts and rules, 2002 for the issuance of No objection certificate for establishing a retail petroleum outlet at the land comprised in Re-survey 253/9, 253/10 of Triprangode Village, Tirur Taluk, Malappuram District.

As part of taking further steps regarding the subject matter, investigation was conducted through (1) Thahasildar, Tirur (2) Divisional Officer, Fire and Rescue, Palakkad, (3) District Medical Officer(Health), Malappuram, (4) District Supply Officer, Malappuram, (5) Executive Engineer, Public Works Department(Roads Division), Manjeri.

As per the Reference 2 report submitted by the Thahasildar, Tirur, The proposed site for Establishing the retail petroleum outlet by the Indian oil corporation Limited is situated in the 0.1076 hectares of land comprised in Re-survey 253/9, 253/10 of Triprangode Village and owned by Shri. Muhammedkutty, Kambillavallappil house as per the Registered deed No. 3774/15 of Kodakkal Sub Registry. As per the Village records the said land is included in the Nilam Category and as per the proceedings No. F 1805/2019 dated 31.05.2019 issued by the Revenue divisional Officer, Tirur, the said land has been issued permission to be included in the converted lands category as per norms. The village officer, triprangode has also been directed to take steps to register the said land as converted land in the revenue records as per the directions in the proceedings No.C2-72911/2019 dated 16/11/2019 issued by the Thahasildar(Revenue Records), Tirur.

Shri. Biju K P S/o. Subramanian, Kuttikattuparambil (H), Ezhoor has been granted permission to establish a retail petroleum outlet at the said land. The Antecedent certificate has been received stating that there are no criminal cases or criminal antecedents in the name of the said person. Objections have been raised by Shri. Hamsa K, Kurur(H), Perunthaloore P.O and Shri. Abida K, Kannath(H), Perunthaloore P.O against the proposed establishment of retail petrol pump on the said land.

A Case no. IA -1709/19(OS.242/19) has been filed before the Hon'ble Munsiffs Court, Tirur by the Appellants. Shri. Kurur Hamsa and others against the respondents District Collector, Malappuram and Thahasildar, Tirur. As per the report No. AGP/TIR/LOP 12/20 dated 17/02/2020 served by the Additional Government Pleader, Tirur, it is reported that as there is no prevailing stay orders by the Munsiffs Court, Tirur in O.S 242/2019, the NOC can be issued if there is no other legal impediments.

An affidavit has been given by Mr. Biju K P, who is planning to establish the retail petroleum outlet stating that, he is arranging all the necessary safety measures and in case if there happens any fault in the same he is ready to take the responsibility of all the consequences thereto.

The site plan of the proposed site, copy of the basic tax register, Sketch, Toposketch, Possession certificate, Mahassar Report, Acknowledgment Agreement by Neighbor, Copy of the Registered deed, Security risk, Tax Receipt, Photograph has been submitted along with the report of the Thahsildar, Tirur.

The Divisional Officer, Fire and rescue Division, Palakkad has provided the reference 3 No Objection Certificate as per norms. As per reference 4, the District medical officer (Health), Malappuram has reported that, they have no objection in issuing the No Objection Certificate as per norms. The Executive Engineer, Public Works Department(Roads Division), Manjeri as per reference 5 has reported that as per the Existing Laws and norms permission can be given for the construction of the retail petroleum outlet as per the plan submitted along with the application. The District supply officer, Malappuram as per reference 6 has reported that the new proposed retail petroleum outlet of the Indian Oil Corporation can be considered for granting NOC.

As per the above reports, the Additional District Magistrate had visited the said land for personal inspection. As per the inspection, it was found that the said land under the application was suitable as per the submitted reports.

Under these circumstances, as per the norms mentioned in the above sections and also with a direction to ensure additional safety measures, No Objection Certificate under Rule 144 of the Petroleum Acts and rules, 2002 is being granted for Establishing a retail petroleum outlet of the Indian Oil Corporation Limited at the land comprised in Re-survey 253/9, 253/10 of Triprangode Village, Tirur Taluk, Malappuram District as per this order.

Sd/-

Additional District Magistrate

Malappuram

Recipient : DGM(RS), Kozhikode Divisional Office, Indian Oil Corporation Limited, P M K Tower, Kozhikode 673020

Copy:-

1. Divisional Officer, Fire and Rescue, Palakkad
2. Executive Engineer, PWD(Roads Division) Department, Manjeri.
3. District Medical Officer(Health), Malappuram
4. District Supply Officer, Malappuram.
5. Thahasildar, Tirur.
6. Village Officer, triprangode.
7. Additional File E1.

Annexure - 8(b)

File No.DCMPM/5135/2019-E1

copy



**Office of The District Collector, Civil Station Malappuram-676505,**  
Phone-0483-2739575, Fax- 0483-2730010, e-mail:dcm.ker@nic.in

Date:24/02/2021

From  
District Collector  
Malappuram.

To  
Advocate General,  
Kerala  
(advocategeneralkerala@gmail.com)

Sir,

Sub:- OA 07/2021 filed before the Hon'ble National Green Tribunal - Report Submitted  
- Reg

Ref:- The Hon'ble National Green Tribunal order in OA 07/2021 dated  
08/01/2021

\*\*\*\*\*

Please see the reference cited above. Report of the District Collector in OA  
07/21 filed before the Hon'ble National Green Tribunal is submitted here with.

Yours faithfully

**DR.MC REJIL, ADM DCMPM, O/O DYC(GEN) DCMPM**  
Deputy Collector (General)  
For District Collector

Signature Not Verified

Digitally signed by DR. MC  
REJIL  
Date: 2021.02.24 16:56:03 IST  
Reason: Approved



**Office of the District Collector, Civil Station Malappuram-676505,**  
Phone-0483-2734922, Fax- 0483-2730010, e-mail:dcm.ker@nic.in

Date: 24/02/2021

**REPORT OF THE DISTRICT COLLECTOR IN OA 07/21**  
**FILED BEFORE HON'BLE NATIONAL GREEN TRIBUNAL**

**BRIEF HISTORY OF THE CASE**

The DGM(RS) Kozhikode Divisional Office, Indian Oil Corporation Ltd had submitted an application for NOC for establishing a retail petroleum outlet at Tripangode Village, Tirur Taluk vide letter no KDO/R/TRIPANGODE dated 07/05/2019.

Accordingly, report has been sought from 1. Tahasildar, Tirur, 2.Divisional Officer, Fire & Rescue Palakkad, 3. District Medical Officer, Malappuram 4. District Supply Officer, Malappuram 5. Executive Engineer, PWD Roads, Manjeri.

As per the report submitted by the Tahasildar, Tirur, the proposed site for establishing petroleum retail outlet by the Indian Oil Corporation Limited is 0.1076 hectores of land in Re Survey 253/3, 253/4 of Tripangode village in Tirur taluk, and the land is possessed by Sri. Muhammed Kutty, Kambilavalappil(H) as per deed no. 3774/15 of Kodakkal Sub Registrar Office. The land was classified as Nilam (Wet) as per village records. Later as per the proceedings no. F-1805/2019 dated 31/05/2019 of Tirur Revenue Divisional Officer, sanction for conversion of the land on conditional basis was accorded. As per the proceedings no. C2-7298/2019 dtd. 16/11/2019 of Tirur Tahasildar(Land Records) Re survey no. 253/3, 253/4 became Resuvey No 253/9, 253/10 respectively and directed Village Officer to make changes in the records as converted dry land. The land owner Sri Muhammed Kutty has leased out to Sri Biju K P who has obtained the letter of intent for starting retail outlet of Indian Oil

Corporation Limited.

Sri Kururu Hamsu filed a case IA – 1709/19(OS242/19) before Hon'ble Munsif Court Tirur against respondents District Collector & Tirur Tahasildar. As per the letter No. AGP/TIR/LOP 12/20 dated 17/12/2020, Additional Govt Pleader, Tirur reported that as there is no prohibitory orders till that date by Munsiff Court in OS 242/2019 and if there is no other legal impediments, NOC can be issued.

Divisional Officer, Fire & Rescue Palakkad, District Medical Officer, Malappuram, District Supply Officer, Malappuram, Executive Engineer, PWD Roads, Manjeri have submitted no objection on conditional basis regarding granting NOC to the proposed outlet.

As per the above reports, Additional District Magistrate inspected the site and found that possession of site by Letter of intent holder is lawful. In the site inspection held on 25/05/2020, Sri Biju (LOI Holder) and Sri. Shafeeque (for the petitioners Sri. Hamsa & Smt. Abida) were present. Sri. Shafeeque alleged that proposed petroleum outlet will pollute the water sources of their house and appealed not to give permission for starting retail outlet. Sri Biju said that all security measures will be taken and that office of outlet is only coming near petitioner's house.

On the basis of the reports from different Government departments, Site visit, Additional District Magistrate has issued NOC on 15/07/2020

As per the Judgment in WPC 30698/15 dated 09/10/2015. of Hon'ble High Court, Kerala, it is stated that " It is made clear that consent of the neighboring owner or any other persons is not mandatory requirement for establishing petroleum outlet". Also as per the Judgment in WPC 30818/15 dated 13/10/2015 of Hon'ble High Court, Kerala, "If the petitioner is otherwise satisfied with the requirement of NOC, there shall be a direction to the 2<sup>nd</sup> respondent(District Collector, Kollam) to issue NOC to the petitioner not withstanding the protest by the local people"

In the circular No. PCB/HO/HOW/RULES9/7/2019 dated 24/02/2020 of the Kerala State Pollution Control Board, it is stated that 50 meters shall be the minimum distance for the new retail outlet in the designated residential area and in that no case,

it shall be below 30 meters. The order clearly states that it is applicable to residential areas designated as per local laws and shall apply to all applications received thereafter. Later Kerala State Pollution Control Board has partially modified the condition of designated residential area as residential building. It is clearly stated in the order dated 18/8/2020 that if any requisite license is obtained by the applicant for establishing the petrol pump prior to the date of the circular dated 24/2/2020, the siting criteria in circular dated 9/8/2004 shall be applicable. Here the application for NOC received in this office on 08/05/2019 and hence the above distance limitation is not applicable in this case.

Sri. Anwar K & Others filed OA 07/2021 before the Hon'ble National Green Tribunal. The Hon'ble Tribunal in order dated 08/01/2021 admitted the application and appointed a joint committee comprising of (1) The District Collector, Malappuram District, (2) A senior officer from CPCB Regional Office, Bangalore and (3) a senior officer from KSPCB to inspect the area in question and submit a factual as well as action taken report , if there is any violation found

### SITE INSPECTION REPORT

Site inspection of District Collector in the presence of a senior officer from CPCB Regional Office, Bangalore and a senior officer from KSPCB, Malappuram held on 17/02/2021, 12 noon. Tirur Tahasildar, Village Officer, Tripangode & Tripangode Panchayat Officials were present.

#### 1) The genuineness of land.

Re Survey 253/3, 253/4 of Tripangode village in Tirur taluk was classified as Nilam (Wet) as per village records. The land was later converted to the provisions of the Kerala Conservation of Paddy Land and Wetland (Amendment) Act, 2018. Change of nature of un notified land is allowed U/s 27(A) of the Act. Any owner of an un notified land desires to use such land for residential or commercial or for other purpose shall apply to the Revenue Divisional Officer for permission and RDO may, after considering reports of the Village Officer concerned, pass such orders as deems

fit and proper on such applications ensuring that there is no disruption to the free flow of water to the neighboring paddy fields, if any.

Here the land was not included in data bank. The Village Officer reported that the land does not have any permanent water streams, wet land and no paddy field in adjoining lands and the conversion will not affect paddy cultivation. As per the proceedings no. F-1805/2019 dated 31/05/2019 of Tirur Revenue Divisional Officer, the land was converted on conditional basis. As per the proceedings no. C2-7298/2019 dtd. 16/11/2019 of Tirur Tahasildar(Land Records) Re survey no. 253/3, 253/4 became Resurvey No 253/9, 253/10 respectively and directed Village Officer to make changes in the records as converted dry land.

On Inspection it was found that the land conversion was made as per the existing laws.

## 2) Siting Criteria

In the circular No. PCB/HO/HOW/RULES9/7/2019 dated 24/02/2020 of the Kerala State Pollution Control Board, it is stated that 50 meters shall be the minimum distance for the new retail outlet in the designated residential area and in that no case, it shall be below 30 meters. Later Kerala State Pollution Control Board has partially modified the condition of designated residential area as residential building. It is clearly stated in the order dated 18/8/2020 that if any requisite license is obtained by the applicant for establishing the petrol pump prior to the date of the circular dated 24/2/2020, the siting criteria in circular dated 9/8/2004 shall be applicable. Here the application for NOC received in this office on 08/05/2019.

Again in the circular No. PCB/HO/HOW/RULES9/7/2019 dated 04/02/2021 of the Kerala State Pollution Control Board, " The siting criteria for new retail outlets is to be complied with in cases where construction of retail outlets by Oil Marketing Companies (OMC) commenced on or after 07/01/2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/initial approval has been obtained and subsequently construction has been started by the OMC before 07/01/2020" Here the OMC received prior clearance from PESO in 29/10/2019.

As the OMC received PESO prior clearance before 07/01/2020, the siting criteria mentioned in Kerala State Pollution Control Board circular No. PCB/TAC/18/2001 dated 09/08/2004 is applicable. As per the order dated 09/08/2004 of KSPCB, the minimum horizontal distance to residence is 3m for Small Industry Categorized as Green. Here the distance is above 3 m and hence the siting criteria has been satisfied.

**3) Interest of Public**

**(a) Health Aspects**

The application has been got enquired by District Medical Officer. DMO has submitted NOC for starting the retail outlet with certain conditions

**(b) Traffic density & impact on traffic**

Executive Engineer, PWD (Roads Division), Manjeri has inspected the site and accorded NOC for starting the retail outlet.

On Verification of above aspects it is seen that NOC issued by the Additional District Magistrate vide DCMPPM/5135/2019/E1 dated 15/07/2020 is in order

Signature Not Verified

Digitally signed by K GOPALAKRISHNAN IAS

Date: 2021.02.24 14:32:45 +ST

Reason: Approved

**K.GOPALAKRISHNAN IAS, DC DCMPPM, O/O DC DCMPPM**

District Collector



Annexure - 9.

മലപ്പുറം ജില്ലാ പൊതുതടവുകൾ കമ്മീഷൻ  
 ഓഫീസ് നിലവിലുള്ളതല്ലെന്ന് തിരിച്ചറിഞ്ഞ്  
 അതിനാൽ താഴെ ചേർന്ന വിവരങ്ങൾ നൽകി  
 ഭേദപ്പെട്ട ഇടവകകൾ നൽകാൻ ഓഫീസിലേക്ക്,

*In check whether any  
 apples received. If so  
 consider complaint  
 also while  
 processing.*

*16/7/19*

മലപ്പുറം ജില്ലയിലെ തിരുവ. മറ്റുവക-പൊന്നാനി  
 ജയിൽ പെരിതലൂർ എന്ന കേന്ദ്രം -  
 ബി.ജി.പി. എന്ന പൂർണ്ണ പരിഷ്കൃത ജയിൽ  
 ഭാഗിക കോർപ്പറേഷന്റെ പെരോൾ പമ്പ്  
 ഞായറുടയ ഹൃദയങ്ങളും വീടിനോടടുത്തു.  
 ജയിൽ നിർമ്മാണ ഭൂമിയിൽ അനുഭവിക്കാനുള്ള  
വിജ്ഞാപനം . അനുബന്ധം  
ഉടയാൾക്കുവേണ്ടിയുള്ള ഭൂമി ഉൾപ്പെടെ  
 പെരിതലൂർ നഗരസഭയുടെ ഹാജരായ  
 വീടുകൾ അനുഭവിക്കാൻ മാത്രമേ  
 ഉള്ളൂ, ജയിൽ പെരിതലൂർ  
അനുബന്ധം തടവുകൾ പെരിതലൂർ  
 പാല അകലം മാത്രമേ ഉള്ളൂ.

നഗരസഭ നഗരസഭയിലുള്ള ഭേദപ്പെട്ട  
 അനുബന്ധം വീടുകൾ ഭൂമി. തടവുകൾ പെരിതലൂർ  
 മാത്രമേ അകലമുള്ളൂ, ജയിൽ പെരിതലൂർ  
 തടവുകൾ അനുബന്ധം തടവുകൾ

വാറകൾ മാത്രമേ അയച്ചിട്ടുള്ളൂ.

കൂടാതെ നമ്പൂക്കര നാലി ഭൂമി വെച്ചു കിട്ടി. ധൂമി നീർമാണിയിലിരിക്കുന്ന വിടും അത്ഭു ഭൂമിയിൽ തമ്മിൽ കൂടാതെ മാത്രമേ അയച്ചിട്ടുള്ളൂ.

കൂടാതെ നൽകിയ വിവരങ്ങൾ നൽകാതെ വന്നു പോകാതെ അയച്ചിട്ടുണ്ട്. അത്ഭുതകാലം ഞങ്ങളുടെ തൊട്ടടുത്തു ഭൂമിയിൽ അയച്ചിട്ടുണ്ട്. ഞങ്ങളുടെ ജീവനും പണിനും ഭിന്നിയാകാതെ അയച്ചിട്ടുണ്ട്. അത്ഭുതകാലം പണിൻ അയച്ചിട്ടുണ്ട്. അത്ഭുതകാലം പണിൻ അയച്ചിട്ടുണ്ട്. അത്ഭുതകാലം പണിൻ അയച്ചിട്ടുണ്ട്.

അന്ന്.

- (1) എം.ആ, ടി. മൊട്ടിൽ, കൂട്ടൽ നമ്പൂ, പെരുന്തേർ P.O-676102.
- (2) തിരുവീര അൽവാർ, W/O. അൽവാർ, കൂട്ടൽ നമ്പൂ, പെരുന്തേർ P.O-676102.
- (3) അമ്മി.ആ, ടി. എം.ആ, കൂട്ടൽ നമ്പൂ, പെരുന്തേർ P.O-676102.

പെരുന്തേർ.  
11-07-2019.

The representation submitted by the below signed persons along with their name and address before the Environmental Engineer, Pollution Control Board, Malappuram District.

Sir,

It has been reliably learnt that, Shri. Biju K P has been granted permission to establish a retail petroleum outlet of the Indian oil corporation at the property situated adjacent to our residential plots situated in the peranthaloor region of Tirur – Chamravattom ponnani route of Malappuram District. The distance between the proposed site for petroleum outlet and the residential plot of Mr. Hamsa, who is the first signee below is only around 5 meters. The distance between the well, which is the water source that has been used for consumption and between the proposed site is only less than 10 meters.

The distance between the residential plot of the second signee below and the proposed site is only around 10 meters. The distance between the well, which is the water source that has been used for consumption and between the proposed site is only a few meters.

The distance between the house under construction owned by the third signee below and the proposed site is only three meters.

The authenticity of the information given above can be inspected, if the above site is visited and inspected. It is respectfully requested that, as the proposed retail petroleum outlet to be established by the Indian Oil corporation is a threat to our life and property, we humbly request not to grant permission to establish the same.

Sincerely

1. Hamsa K, S/o Moideen, Kurur House, Perunthaloer P.O – 676 102. Sd/-
2. Abida Anwar, W/o Anwar, Kunnath House, Perunthaloer P.O – 676 102. Sd/-
3. Shafi K, S/o Hamsa, Kurur House, Perunthaloer P.O – 676 102. Sd/-

Perunthaloer

e/c

Annex - 10

# KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE, 19/269 A, PERINTHALMANNA ROAD, UP HILL P.O, MALAPPURAM - 676 505

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്, 19/269A, പെരിന്തൽമണ്ണ റോഡ്, കുന്नुമ്മൽ. പി.ഒ, മലപ്പുറം - 676 505

ഫോൺ (Phone): 0483-2733211. ഫാക്സ് (Fax): 0483-2733211



പി.സി.ബി/എം.എൽ.പി.എം/സി.ഒ.എം.പി-ടി.ആർ/2017

തീയതി: 20.08.2019

ഭരണഭാഷ - മാതൃഭാഷ

പ്രേഷിത,

DESPATCHED

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ.

21-8-19

സ്വീകർത്താവ്,

സെക്രട്ടറി,

തൃപ്രങ്ങോട് ഗ്രാമ പഞ്ചായത്ത്.

വിഷയം:- ശ്രീ. ബിജു.കെ.പി എന്നയാളുടെ ഉടമസ്ഥതയിൽ സ്ഥാപിക്കാൻ പോകുന്ന പെട്രോൾ പമ്പിനെതിരെയുള്ള പരാതി -സംബന്ധിച്ച്.

സൂചന:- 16.07.2019 തീയതിയിൽ ശ്രീ.ഹംസ.കെ, ആബിദ അൻവർ,ഷാഫി.കെ എന്നവരുടെ പരാതി.

സർ,

മേൽ സൂചന പ്രകാരം ലഭിച്ച പരാതി അന്വേഷണത്തിനും നടപടിക്കുമായി അയക്കുന്നു. സ്ഥാപനം തുടങ്ങുന്നതിനും/പ്രവർത്തിക്കുന്നതിനും ബോർഡിന്റെ കൺസെന്റ് സ്ഥാപനാനുമതി/പ്രവർത്തനാനുമതി നിർബന്ധമാക്കേണ്ടതാണ്.

വിശ്വസ്തതയോടെ,

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ.

ഉള്ളടക്കം: മേൽ സൂചനാ പരാതി.

പകർപ്പ്:

1. ഹംസ.കെ,S/o. മൊയ്തീൻ,കുറൂർ വീട്,പെരുന്തല്ലൂർ(പിഒ)-676102.
2. ആബിദ അൻവർ,W/o.അൻവർ,കുന്നത്ത് വീട്,പെരുന്തല്ലൂർ(പിഒ)-676102.
3. ഷാഫി.കെ,S/o.ഹംസ,കുറൂർ വീട്, പെരുന്തല്ലൂർ(പിഒ)-676102.



# KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE, 19/269 A, PERINTHALMANNA ROAD, UP HILL .P.O, MALAPPURAM - 676 505

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്, 19/269A, പെരിന്തൽമണ്ണ റോഡ്, കുന്नुത്തൂർ. പി.ഒ, മലപ്പുറം - 676 505

ഫോൺ (Phone): 0483-2733211, ഫാക്സ് (Fax): 0483-2733211, Email: kspcbmlpm@gmail.com

PCB/MLPM/COMP-TR/2017

Annexure - 10

Date: 20.08.2019

From

The Environmental Engineer

To

The secretary,  
Triprangode Grama Panchayath.

Sub: - Complaint relating to the petrol pump which is going to constructed under the ownership of Mr.Biju.K.P.

Ref: - Complaint dated: 16.07.2019 by Sri.Hamza.K, Abida Anwar and Shafi.K.

Sir,

The complaint referred as above is been forwarded for further enquiry. The proposed establishment ought to get the license from the Board for its commencement/functioning.

Yours faithfully,

ENVIRONMENTAL ENGINEER

Enclosed: The above referred complaints

Copy to:

- 1) Sri.Hamza.K, S/O.Moytheen, Kuroor House, Perunthalloor.P.O, 676102.
- 2) Abida Anwar, W/o.Anwar, Kunnath House, Perunthalloor.P.O, 676102.
- 3) Shafi.K, S/o.Hamza, Kuroor House, Perunthalloor.P.O, 676102.



**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/HO/HOW/RULES9/7/2019

Date: 24/02/2020

**CIRCULAR**

Sub: - Distance criteria for new petrol pumps - reg.

Ref: - CPCB guidelines for setting up of New petrol pumps in compliance of Hon'ble NGT Order dated 18/01/2019 in O.A No 86/2019. (Copy enclosed)

In compliance to the directions issued by Hon'ble NGT in O.A No. 86/2019 dated 18/01/2019, Central Pollution Control Board has laid down the guidelines for setting up of New Petrol Pumps.

The Hon'ble NGT has directed that these guidelines shall be included in the Integrated Consent to Establish (ICE) of new outlets of petrol pumps as a condition that

“CPCB guidelines for setting up of New Petrol Pumps shall be followed”.

The following siting criteria for new retail outlets of petrol pumps shall be followed.

1. For petrol pumps, new retail outlets shall not be located within a radial distance of 50 metres (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws.
2. In case of constraints in providing 50 metres distance, the retail outlet shall implement additional safety measures as prescribed by Petroleum and Explosives Safety Organization (PESO).
3. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 metres.
4. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

The circular shall come into effect from the date of the circular and shall be applicable to all applications received thereafter.

Sd/-  
CHAIRMAN

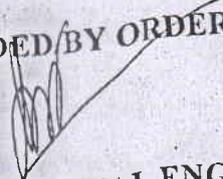
To

1. The Chief Environmental Engineer,  
Regional Office, Trivandrum/Ernakulam/Kozhikode.
2. The Senior Environmental Engineer,  
Regional Office, Ernakulam.
3. The Environmental Engineer, District Office,  
Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki, Kottayam,  
Ernakulam-1, Ernakulam-2, ESC - Eloor, Thrissur, Palakkad, Malappuram,  
Kozhikode, Kannur, Wayanad, Kasargod.

Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A to CHN & MS

FORWARDED BY ORDER

  
CHIEF ENVIRONMENTAL ENGINEER



**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

Annexure - 12

No. PCB/HO/HOW/RULES9/7/2019

Date: 18/08/2020

**CIRCULAR**

Sub: Distance criteria for new petrol pumps - clarification - reg.

Ref: - 1. Circular No. PCB/TAC/18/2004 Dated: 09/08/2004

2. Circular No. PCB/HO/HOW/RULES9/7/2019 Dated: 24/02/2020

Vide circular cited above, new retail outlets for petrol pumps shall not be located within a radial distance of 50 metres (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws and in no case it shall be less than 30 meters. In partial modification of the circular cited above, the siting criteria for new retail outlets of petrol pumps from the nearest 'residential building' may be considered instead of residential areas. Also if any requisite licence other than the PCB consent is obtained by the applicant for establishing the petrol pump prior to the date of the circular cited (2) above, the siting criteria mentioned in circular dated 09/08/2004 shall be applicable.

  
CHAIRMAN

To

1. The Chief Environmental Engineer,  
Regional Office, Trivandrum/Ernakulam/Kozhikode.
2. The Senior Environmental Engineer,  
Regional Office, Ernakulam.
3. The Environmental Engineer, District Office,  
Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki, Kottayam,  
Ernakulam-1, Ernakulam-2, ESC - Eloor, Thrissur, Palakkad, Malappuram,  
Kozhikode, Kannur, Wayanad, Kasargod.

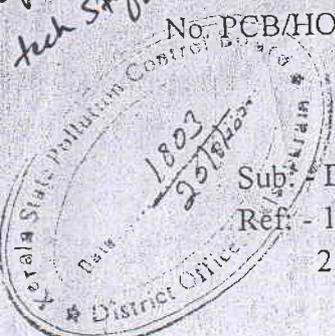
Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A to CHN & MS

tech staff

3 pages

son



Annexure - 13

Sauma Hameed  
Assistant Engineer  
Kerala State Pollution Control Board  
District Office, Kozhikode  
Email: kspcb@sanctindia.com  
Phone: 318153, 318154 & 318155  
Fax: 318152

Cover



## KERALA STATE POLLUTION CONTROL BOARD

PATTOM P.O., THIRUVANANTHAPURAM - 695 004

www.keralapcb.org

In reply please refer to: No. PCB/TAC/18/2004

Date: 9-8-2004

### CIRCULAR

Sub:- Siting criteria for industries other than stone crushers.

Ref:- 1) Minutes of the meeting of the Committee held on 17.5.2004.  
2) Decision of the 143<sup>rd</sup> Board meeting held on 23-7-2004.

The Committee constituted to study and recommend norms for siting criteria of industries other than stone crushers have finalised the criteria in the meeting held on 17.5.2004. In the 143<sup>rd</sup> meeting of the Board held on 23.7.2004 it was decided to implement the siting criteria in consent administration as stated below:

Criteria for industries other than stone crushers

#### ❖ Distance from:

- i. In the case of industry having air pollution (including sound pollution) potential, distance shall be measured from the main building or the building housing the equipment, operation or process of most pollution potential.
- ii. In the case of industry having water pollution potential, distance shall be measured from the major wastewater outlet.
- iii. In the case of industry having air and water pollution potential, the shorter of the above two distances shall be taken.

#### ❖ Distance to:

- i. The horizontal distance to the nearest residence shall be measured and denoted  $d_R$ .
- ii. The horizontal distance to the nearest educational institution / court / public office / hospital / place of worship / community hall / similar establishment (excluding other industries) shall be measured and denoted  $d_o$ .

NOTE: Where  $d_R$  and/or  $d_o$  are/is considerably more than the minimum distance mentioned below, it is not necessary to measure the same but it is sufficient to state as  $\gg$  the minimum distance mentioned.

Sl No	Industry		Minimum distance, m	
	Scale	Category	$d_R$	$d_o$
1	SMALL	Red	25	50
		Orange	10	15
		Green	3	5
2	MEDIUM	Red	50	100
		Orange	15	25
		Green	6	10
3	LARGE	Red	100	100
		Orange	40	60
		Green	15	30

For industries having noise potential, proposed in silence zones as per the Noise (Management and Handling) Rules, the minimum distance shall be two times the  $d_o$  subject to a minimum of 100m.

It is desirable to have a minimum set back of 3m between the boundary and the plant building to avoid construction of factory building along or too close to the boundary wall. The setback can be utilised for the development of greenbelt. In case of industries falling in green/orange categories of Small Scale Industries, the requirement of minimum set back may be dispensed with.

Where necessary, the minimum distance may be enhanced for reasons to be recorded in writing.

The above criteria will be implemented with immediate effect and will be reviewed after 6 months.

Sd/-

MEMBER SECRETARY

To

1. CEE, RO, EKM/KKD
2. EE, DO, TVPM/KLM/PTA/ALPA/TSR/IDK/PLKD/MLPM/KNR
3. All Technical staff in the Head Office.

FORWARDED/BY ORDER,

ENVIRONMENTAL ENGINEER.

**ജില്ലാ മെഡിക്കൽ ഓഫീസ് (ആരോഗ്യം)**

സിവിൽ സ്റ്റേഷൻ, ബി3 ബ്ലോക്ക്, മലപ്പുറം - പിൻ 676 505

ഫോൺ നം: 0483 - 273 7857

ഇ.മെയിൽ: dmoesttmlpm@gmail.com

ഭരണഭാഷ/മാതൃഭാഷ

Annexure - 14(a)

നമ്പർ: സി3/14439/2019

തീയതി: 11/07/2019

പ്രേഷകൻ

ജില്ലാ മെഡിക്കൽ ഓഫീസർ (ആരോഗ്യം).

സ്വീകർത്താവ്

അഡീഷണൽ ജില്ലാ മജിസ്ട്രേറ്റ്.

ജില്ലാ കളക്ടറേറ്റ്,

മലപ്പുറം.

സർ,

വിഷയം:- ആരോഗ്യവകുപ്പ് - തിരുർ താലൂക്ക്, തൃപ്രങ്ങോട് വില്ലേജിൽ പുതിയ പെട്രോളിയം ഓട്ടംപെറ്റ് തുടങ്ങുന്നതിന് നിരാകരണപത്രം അനുവദിക്കുന്നത് സംബന്ധിച്ച്.

സൂചന:- 1) അങ്ങയുടെ ഓഫീസിലെ 16/05/2019ലെ ഫയൽ നമ്പർ DCM/PM/5135/2019-EI എന്ന നമ്പർ കത്ത്.

2) ശ്രീ. വേലായുധൻ, ടെക്നിക്കൽ അസിസ്റ്റന്റ് ഗ്രേഡ് 1-ന്റെ അന്വേഷണ റിപ്പോർട്ട് തീയതി 09/07/2019.

സൂചന (1) പ്രകാരമുള്ള അപേക്ഷയിന്മേൽ സൂചന (2) പ്രകാരം നടത്തിയ സ്ഥല പരിശോധനയിൽ തൃപ്രങ്ങോട് വില്ലേജിൽ റീസർവ്വെ നമ്പർ 253/3, 253/4 എന്നിവയിൽ ഉൾപ്പെടുന്ന സ്ഥലത്ത് പെട്രോളിയം റീട്ടെയിൽ പമ്പ് സ്ഥാപിക്കുന്നതുമൂലം പൊതുജനാരോഗ്യപ്രശ്നങ്ങളൊന്നും ഉണ്ടാകാൻ സാധ്യതയില്ലാ യെന്നറിയിച്ചിരിക്കുന്നു. ആകയാൽ താഴെ പറയുന്ന നിബന്ധനകൾക്ക് വിധേയമായി ഭേദൽ യൂണിറ്റ് തുടങ്ങുന്നതിന് നിരാകരണപത്രം ഇതിനാൽ അനുവദിക്കുന്നു.

- 1) ഓഫീസ് കെട്ടിടം സ്ഥലത്തിന്റെ പടിഞ്ഞാറു അതിരിൽ നിർമ്മിക്കേണ്ടതാണ്.
- 2) സ്റ്റോറേജ് ടാങ്കുകൾ സുരക്ഷിതമായി സ്ഥാപിച്ചിരിക്കണം.
- 3) പമ്പിനുള്ള സ്ഥലം ചുറ്റുമതിൽ കെട്ടി സംരക്ഷിക്കണം.
- 4) പമ്പിനുള്ളിൽ പുകവലിയും, മൊബൈൽ ഫോണിന്റെ ഉപയോഗവും നിരോധിക്കേണ്ടതും, ചിത്രങ്ങൾ സഹിതമുള്ള നിർദ്ദേശനാബോർഡുകൾ പ്രദർശിപ്പിക്കേണ്ടതുമാണ്.
- 5) ശുദ്ധമായ കുടിവെള്ളം ലഭ്യമാക്കിയിരിക്കണം.
- 6) സാനിറ്ററി ടൈപ്പ് ടോയ്ലെറ്റ് നിർമ്മിക്കേണ്ടതും, വൃത്തിയോടെ സൂക്ഷിക്കേണ്ടതുമാണ്.

- 7) രാത്രകാലങ്ങളിൽ പമ്പിനുള്ളിൽ വാഹനങ്ങൾ പാർക്ക് ചെയ്യുവാൻ പാടില്ല.
- 8) പ്രഥമ ശുശ്രൂക്ഷാ കിറ്റ് ഉണ്ടായിരിക്കണം.
- 9) ഫയർ, 'പോലീസ്', ആംബുലൻസ് എന്നിവരുടെ എമർജൻസി നമ്പറുകൾ ഓഫീസിനു മുൻപിൽ പ്രദർശിപ്പിക്കണം.
- 10) അൻവർ കരൂരിന്റെ കുഴൽ കിണറിൽനിന്നും 15 മീറ്റർ കൂടുതൽ അകലം കിട്ടത്തക്ക വിധത്തിൽ മാത്രമേ സ്റ്റോറേജ് ടാങ്ക്, കക്കൂസ് കുഴി എന്നിവ നിർമ്മിക്കാൻ പാടുള്ളൂ.

വിശ്വസ്തതയോടെ,

ഇല്ലാ മെഡിക്കൽ ഓഫീസർ (ആരോഗ്യം)  
മലപ്പുറം



- 1) ടെക്നിക്കൽ അസിസ്റ്റന്റ് ഗ്രേഡ് 1
- 2) ഫയൽ.

District Medical Officer (Health)

Civil Station, B3 Block, Malappuram, Pin – 676 505

Phone No.0483-2737857

Email: dmoesttmlpm@gmail.com

No.C3/14439/2019

Date: 11.07.2019.

From

The District Medical Officer (Health)

To

The Additional District Magistrate,  
District Collectorate,  
Malappuram.

Sub: - Health Department-Tirur Taluk –Regarding granting No Objection Certificate for opening a new petroleum outlet in Triprangode Village - reg

Ref: -1) Your office letter dated: 16.05.2019 with file No.DCMPPM/5135/2019.

2) Enquiry report dated: 09.07.2019 of Mr.Velayudhan, Technical Assistant Grade-1.

Sir,

As per reference (1) letter, site inspection was conducted vide reference (2) and it is reported that there is no possibility of arising any public health problems due to the installation of a petroleum retail outlet at Resurvey No. 253/3, 253/4 in Triprangode Village. Therefore, No Objection Certificate is hereby granted to start the unit subjected to the following conditions:

- 1) The office building should be constructed on the western boundary of the site.
- 2) Storage tank must be securely installed
- 3) The area for the pump should be protected by constructing boundary wall.
- 4) Smoking and use of mobile phones should be prohibited and pictorial instructions should be displayed inside the pump regarding the restrictions.
- 5) Pure drinking water should be made available.
- 6) Sanitary type toilet should be constructed and maintained well
- 7) Vehicle should not be parked inside the pump at night.
- 8) Must provide a first aid kits.
- 9) Emergency number of Police, Fire & Ambulance services should be displayed in front of the office.
- 10) Storage tank and soak pit should be constructed only at the distance of more than 15 meters from Anvar Karoor's tube well.

Yours Faithfully,

The District Medical Officer, Malappuram

Encl: 1) Technical Assistant Grade 1.  
2) File.

01/07/2019

എക്സിക്യൂട്ടീവ് എഞ്ചിനീയറുടെ കാര്യാലയം,  
പൊതുമരാമത്ത് വകുപ്പ് നിരത്തുകൾ വിഭാഗം,  
മഞ്ചേരി - 676121 ഫോൺ - 0483 2766129.  
ഇ-മെയിൽ : [eerhmpin.pwd@kerala.gov.in](mailto:eerhmpin.pwd@kerala.gov.in)

Annexure - 14 (b).

പ്രേഷിതൻ  
എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ

സ്വീകർത്താവ്

ജില്ലാ കലക്ടർ  
മലപ്പുറം

സർ,

വിഷയം :- പൊതുമരാമത്ത് വകുപ്പ് റോഡ് സൈഡിൽ പ്രൊട്രോളിയം ഉൽപ്പന്നങ്ങളുടെ ചില്ലറ വിൽപ്പന കേന്ദ്രത്തിന് നിരാക്ഷേപ പത്രം നൽകുന്നത് സംബന്ധിച്ച്

- സൂചന:-
1. അങ്ങയുടെ ഓഫീസിൽ നിന്നുള്ള 16/05/2019 ലെ കത്ത് നമ്പർ ഡി.സി.എം.പി.എം /5135/2019 ഇീ നമ്പർ കത്ത്
  2. തിരുർ നിരത്തുകൾ ഉപ വിഭാഗം അസി.എക്സി.എഞ്ചിനീയറുടെ 24/06/2019 തീയതിയിലെ എ.ഇ.ടി/ഡി2/1294/2018 നമ്പർ കത്ത്

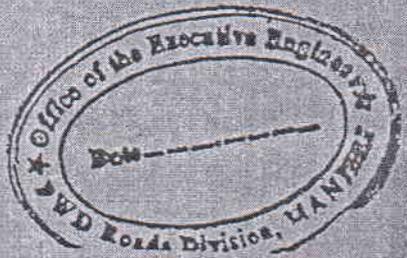
മേൽ സൂചനകളിലേക്ക് അങ്ങയുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന (1) കത്ത് പ്രകാരം ഇന്ത്യൻ ഓയിൽ കോർപ്പറേഷൻ ലിമിറ്റഡ്, കോഴിക്കോട് എന്ന സ്ഥാപനം തിരുർ-പമ്രവട്ടം റോഡിൽ കി.മീ 9/800 ൽ റോഡിന്റെ വലതുവശത്ത് പ്രൊട്രോളിയം ഉൽപ്പന്നങ്ങളുടെ ഒരു ചില്ലറ വിൽപ്പന കേന്ദ്രം തുറക്കുന്നതിന് നിരാക്ഷേപ പത്രം നൽകണമെന്ന് അപേക്ഷിച്ചിട്ടുണ്ട്. സൂചന (2) പ്രകാരം തിരുർ നിരത്തുകൾ ഉപ വിഭാഗം അസിസ്റ്റന്റ് എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ പ്രസ്തുത സ്ഥലം പരിശോധിച്ച് ബോധ്യപ്പെട്ട് ഐ.ആർ.സി.12 മാർഗ്ഗ നിർദ്ദേശങ്ങൾ അനുസരിച്ചുള്ള ചെക്ക് ലിസ്റ്റ് ഇതോടൊപ്പം അനന്തര നടപടികൾക്കായി സമർപ്പിച്ചിരിക്കുന്നു. ചെക്ക് ലിസ്റ്റിൽ പ്രതിപാദിച്ചിട്ടുള്ള നിബന്ധനകൾക്കും നിലവിലുള്ള പൊതുമരാമത്ത് വകുപ്പ് ചട്ടങ്ങൾക്ക് വിധേയമായും നിരാക്ഷേപപത്രം നൽകാവുന്നതാണ്. ആയത് മേൽ നടപടികൾക്കായി സമർപ്പിക്കുന്നു. പൊതുമരാമത്ത് വകുപ്പിന്റെ പ്രവേശന അനുമതി പ്രത്യേകമായി വാങ്ങേണ്ടതാണ്.

- ഉള്ളടക്കം:
1. അസ്സൽ സ്കെച്ച്
  2. ചെക്ക് ലിസ്റ്റ്
  3. Norms of IRC

വിശ്വസ്തതയോടെ,

*(Handwritten Signature)*

എക്സിക്യൂട്ടീവ് എഞ്ചിനീയർ



EXECUTIVE ENGINEER  
PWD (ROADS) DIVISION  
MANJERI

English Translation – Annexure 14(b)

File No. E1/3346/2019, Dated: 01.07.2019

Office of Executive Engineer PWD,  
Manjeri- 676121, Phone – 0483-2766129  
Email: eerppm.pwd@kerala.gov.in.

From,  
The Executive Engineer,

To  
The District Collector,  
Malappuram.

Sub:- Issuance of No Objection Certificate to petroleum products retail out let on the PWD  
Road side- regarding.

Ref:-1) Your office Letter dated 16.05.2019 with file No. DCMPM/5135/2019.

2) Letter Dated 27.06.2019 with File No. AET/D2/1294/2018, from the Tirur Roads  
sub division Assistant Executive Engineer.

Sir,

Inviting your kind attention to the above references. Vide reference letter (1) above Indian Oil Corporation limited Kozhikode had requested to give No-Objection Certificate, for opening a retail out let for petroleum products at k.m 9/800 on the right side of Tirur-Chamravattom road

As per reference (2), the Assistant Executive Engineer of Tirur roads sub division inspected and verified the site and submitted the check list as per IRC 12 guidelines for necessary further actions.

No Objection Certificate may be granted subjected to the conditions listed in the check list and bounding to the existing Public Work Department Rules. Admission permit of the Public Work Department has to be obtained separately.

Your's faithfully

Executive Engineer,

Enclosure:-

- 1) Original sketch.
- 2) Check list
- 3) Norms of IRC

//ഭരണഭാഷ മാതൃഭാഷ//

തിരൂർ തഹസിൽദാർ (ഭൂരേഖ)യുടെ നടപടിക്രമം  
(ഫാജർ : മുരളി.ടി.)

C2-7298/2019

തീയതി: 16.11.2019.

വിഷയം: കേരള നെൽവയൽ തണ്ണീർത്തട സംരക്ഷണ നിയമം (ഭേദഗതി) 2018 - സ്വഭാവവ്യതിയാനം അനുവദിച്ചു ഉത്തരവായ ഭൂമി റവന്യൂ റിക്കാർഡുകളിൽ മാറ്റം വരുത്തി ഉത്തരവഴകുന്നത്.

- സൂചന: 1) തിരൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 31.05.2019 തീയതിയിലെ എഫ്-1805/2019 നമ്പർ നടപടിക്രമം.  
 2) ശ്രീ.മുഹമ്മദ്കുട്ടി, കാമ്പിലവളപ്പിൽ ഹൗസ്, തൃപ്രങ്ങോട് എന്നവർ സമർപ്പിച്ച ഫോറം 8 അപേക്ഷ.  
 3) താലൂക്ക് ഹെഡ് ഓഫീസർ സർവ്വെയറുടെ 22.10.2019 ലെ റിപ്പോർട്ട്.  
 4) റവന്യൂ (പി) വകുപ്പ് സെക്രട്ടറിയുടെ 23.5.19 തീയതിയിലെ പി1-157/2019/റവ. നമ്പർ സർക്കുലർ.

തിരൂർ താലൂക്ക് തൃപ്രങ്ങോട് വില്ലേജ് റി സ 253/3, 253/4 ൽപ്പെട്ടതും കൊടക്കൽ സബ് രജിസ്ട്രാർ ഓഫീസിലെ 3774/15 നമ്പർ ആധാരപ്രകാരം ശ്രീ.മുഹമ്മദ്കുട്ടി, കാമ്പിലവളപ്പിൽ ഹൗസ്, തൃപ്രങ്ങോട് എന്നവരുടെ ഉടമസ്ഥതയിലുള്ളതുമായ ആകെ 11.44 (റി സ 253/3 ൽ 2.70 ആർസ്, റി സ 253/4 ൽ 8.74 ആർസ്) നഞ്ച ഇനത്തിൽപ്പെട്ട ഭൂമി സ്വഭാവവ്യതിയാനം വരുത്തി സൂചന (1) പ്രകാരം ഉത്തരവായിട്ടുള്ളതാകുന്നു. ആയതുപ്രകാരം റവന്യൂ റിക്കാർഡുകളിൽ മാറ്റം വരുത്തുന്നതിന് സൂചന (2) പ്രകാരം അപേക്ഷ സമർപ്പിക്കുകയും ആയതിൽ താലൂക്ക് സർവ്വെയർ സബ് ഡിവിഷൻ റിക്കാർഡുകൾ തയ്യാറാക്കി ഹെഡ് ഓഫീസർ സർവ്വെയർ അംഗീകരിച്ച് സൂചന (3) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതുമാണ്. ടി ഭൂമിയിൽ സ്ഥിരമായുള്ള തണ്ണീർത്തടങ്ങളോ നീർച്ചാലുകളോ നിലവിലില്ലാത്തതും ആണ്. സ്ഥലപരിശോധനയിൽ റി സ 253/3 ൽ 2.02 ആർസ് ഭൂമി മാത്രമേ അപേക്ഷകന്റെ കൈവശത്തിൽ ഉള്ളൂ എന്ന് താലൂക്ക് സർവ്വെയർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. ആയതിനാൽ തൃപ്രങ്ങോട് വില്ലേജിൽ റി സ 253/3, 253/4 ൽപ്പെട്ട യഥാക്രമം 2.02 ആർസ്, 8.74 ആർസ് ഭൂമി വില്ലേജ് രേഖകളിൽ പുതിയ സബ് ഡിവിഷൻ സർവ്വേ നമ്പർ 253/9 ൽ 2.02 ആർസ്, 253/10 ൽ 8.74 ആർസ് "സ്വഭാവ വ്യതിയാനം വരുത്തിയ പുരയിടം" എന്നും മാറ്റം വരുത്തി രേഖപ്പെടുത്തലുകൾ വരുത്തുന്നതിന് തൃപ്രങ്ങോട് വില്ലേജ് ഓഫീസറെ ചുമതലപ്പെടുത്തി ഇതിനാൽ ഉത്തരവാകുന്നു.

കേരള നെൽവയൽ തണ്ണീർത്തട സംരക്ഷണ നിയമം (ഭേദഗതി) 2018 ചട്ടങ്ങൾ പ്രകാരമുള്ള വകുപ്പ് 13 അനുസരിച്ച്, അധിഷ്ഠാന ഭൂമികളിൽ രജിസ്റ്ററിന്റെ റിമാർക്സ് കോളത്തിൽ തരംമാറ്റം സബ് ഡിവിഷൻ വിവരം സൂചിപ്പിക്കേണ്ടതും സപ്ലിമെന്റി അധിഷ്ഠാന ഭൂമികളിൽ രജിസ്റ്ററിലും തണ്ടപ്പേരിലും റി സ 253/9 ൽ 2.02 ആർസ്, റി സ 253/10 ൽ 8.74 ആർസ് ഭൂമി "സ്വഭാവവ്യതിയാനം വരുത്തിയ പുരയിടം" എന്ന് പ്രത്യേകം രേഖപ്പെടുത്തി ഉത്തരവ് നമ്പറും തിയതിയും ചേർക്കേണ്ടതുമാണ്. സ്വഭാവവ്യതിയാനം വരുത്തിയ ഭൂമിയുടെ വിശദാംശങ്ങൾ രേഖപ്പെടുത്തി ഫോറം നമ്പർ 10 രജിസ്റ്റർ സൂക്ഷിക്കേണ്ടതും പരിശോധനക്ക് ഹാജരാക്കേണ്ടതുമാണ്.

ശ്രീ.മുഹമ്മദ്കട്ടി, കാമ്പിലവളപ്പിൽ ഹൗസ്, തൃപ്രങ്ങോട് എന്നവരുടെ കൈവശഭൂമിയുടെ വിസ്തീർണ്ണത്തിൽ മാറ്റം വരാത്തതിനാലും നിലവിൽ നഞ്ചഭൂമിക്കും പുരയിടത്തിനും ഒരേ ഭൂമികളിൽ നിരക്കായതിനാലും ഭൂമികളിൽ പുനർനിർണ്ണയിക്കേണ്ടതില്ലെന്നും നിലവിലുള്ള നിരക്കിൽ ഭൂമികളിൽ തുടർന്നും ഈടാക്കാവുന്നതാണെന്നും ഇതിനാൽ ഉത്തരവാകുന്നു.



*(Handwritten signature)*  
 തഹസീൽദാർ(ഭൂരേഖ).

സവീകർത്താവ്

വില്ലേജ് ഓഫീസർ, തൃപ്രങ്ങോട് - അനുബന്ധരേഖകൾ സഹിതം വില്ലേജ് രേഖകളിൽ മാറ്റം വരുത്തി ഫോറം 10 രജിസ്റ്റർ തയ്യാറാക്കി വിവരം റിപ്പോർട്ട് ചെയ്യേണ്ടതാണ്.

- പകർപ്പ് - 1) ശ്രീ.മുഹമ്മദ്കട്ടി, കാമ്പിലവളപ്പിൽ ഹൗസ്, തൃപ്രങ്ങോട്  
 2) താലൂക്ക് സർവ്വെയർ (താലൂക്ക് രേഖകളിൽ ചേർക്കുന്നതിനായി).  
 3) സ്റ്റോക്ക് ഫയൽ സി2

English Translation - Annexure (15)

Proceedings of the Tirur Tahsildar (Land Records)  
(Present: Murali.T)

No.C2/7298/2019

Date: 16.11.2019

Sub:- Kerala Paddy Field Wetland Protection Act (Amendment) 2018 - regarding –  
Effecting changes in the Revenue land records with respect to the order  
on change in land category – regarding.

Ref:-1) Proceedings Number F1805/2019 of the Tirur Revenue Divisional Officer on  
31.05.2019.

2) Request Letter submitted in Form 8 by Shri. Muhammed Kutty Kambilavalappil  
House, Triprangode.

3) Report of Taluk Head Surveyor on 22.10.2019.

4) Circular No. P-1-157/2019 dated 23.05.2019 of the Secretary, Revenue (P)  
Department.

Orders effecting changes in land category of the land belonging to Tirur Taluk,  
Triprangode Village Resurvey No.253/3,253/4 and property owned by Shri. Muhammed Kutty  
Kambilavalappil House, Triprangode based on deed No. 3774/15 in Kodakkal Sub Registrar  
Office, total of 11.44(RS No. 253/3 - 2.70 Ares, RS 253/4 - 8.74 Ares) Ares has been issued  
vide reference (1) above.

Accordingly application for change in the Revenue Records has been filed under  
reference (2) and report has been submitted by Taluk Surveyor after verifying the sub division  
records and the same is approved by Head Surveyor and report submitted vide reference (3).  
There are no permanent wetlands or streams on this land.

The Taluk surveyor has reported that only 2.02 Ares of land under resurvey No.253/3 is  
in the possession of the applicant as it is verified during site inspection. Therefore Orders is  
hereby issued for entrusting the Triprangode Village officer to make necessary to changes in  
the Village records to change resurvey numbers 253/3 & 253/4 in Triprangode Village with  
new sub division survey numbers. 253/9 - 2.02 Ares, 253/10 - 8.74 Ares respectively and also  
enter the land alternation in records.

In accordance with Kerala Paddy Fidd Wetland Protection Act (Amendment) Rules 2018 Section 13, sub division (land type change) information is required to be indicated in the Basic Land Tax Register, remarks column and also to be entered details in the Supplementary Land Tax Register and the Order number and date should be added separately stating that the land has been altered.

The details of the land which has been altered should be recorded and kept in form No.10 register and should be submitted for inspection.

As there is no change in the area of the land owned by Shri.Muhammed kutty, Kambilavalappil House, Triprangode at present the tax rate is the same for the plot mentioned above. It is there for ordered that the land tax should not be refixed and may be levied at the existing rates.

Tehsildar  
(Land Record)

To

The Village Officer, Triprangode.  
For effecting necessary change in the village  
Records, prepare form 10 Register with  
Supporting documents and report.

Copy to:

- 1) Sri. Muhammed Kutty, Kambilavalappil, Triprangode.
- 2) Taluk Surveyor (For entering in Taluk Records)
- 3) Stock File C2



CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

Annexure - 16

January 07, 2020

B-13011/1/2019-20/AQM

10802-10847

OFFICE MEMORANDUM

**Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.**

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

Copy to:

1. Joint Secretary  
CP Division  
Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhavan,  
Jorbagh Road, New Delhi - 110 003

2. PS to CCB

3. PS to MS

MS  
AQM

YGM  
10/1/20

## GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

### A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. **Breakaways** to be installed for all the hoses of dispensing units to reduce **spillage** in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

**B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
  - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
  - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
  - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

**C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:**

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

**D. Installation, Operation and maintenance of Vapour Recovery System:**

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.

6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.

E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

#### **F. Measures for protection of Worker's Health**

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

#### **G. Audit of all protection measures and monitoring system implemented at petrol pumps:**

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

#### **H. Siting criteria of Retail Outlets:**

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

*These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.*



Annexure - 17

**CENTRAL POLLUTION CONTROL BOARD**

**DELHI 110032**

**B-13011/1/2020-21/AQM 5419-5470**

**January 29, 2021**

**OFFICE MEMORANDUM**

**Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020**

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

**(P. K. Gupta)**  
Additional Director and Head  
AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*  
(As per list enclosed)
2. Ministry of Petroleum And Natural Gas  
Joint Secretary (Marketing)  
Ministry of Petroleum and Natural Gas, Govt. of India  
Shastri Bhavan,  
New Delhi - 110001

3. Petroleum And Explosives Safety Organisation  
Chief Controller of Explosives  
Petroleum and Explosive Safety Organization (PESO)  
A Block CGO Complex Fifth Floor Seminary Hills  
Nagpur-(Maharashtra) -440006
4. The Chairman,  
M/s. Bharat Petroleum Corporation Limited  
Bharat Bhavan, 4 and 6 Currimbhoy Road  
Ballard Estate, Mumbai 400 001
5. The Chairman,  
M/s. Hindustan Petroleum Corporation Limited  
Petroleum House, 17, Jamshedji Tata Road, Mumbai  
Maharashtra 400020
6. The Chairman,  
M/s. Indian Oil Corporation Limited  
Indian Oil Bhawan, G9, Ali Yavar Jung Marg  
Bandra East, Mumbai, Maharashtra 400 051
7. General Manager (International Trade),  
Mangalore Refinery and Petrochemicals Limited,  
Core - 8, 7th Floor,  
Scope Complex, Lodhi Road,  
New Delhi - 110003
8. The Chairman and Managing Director,  
M/s. Shell India Pvt. Ltd.  
Plot No. 7, Bangalore Hardware Park,  
Devanahalli Industrial Park  
Mahadeva Kodigehalli  
Bangalore- 562 149, Karnataka.
9. The Chairman and Managing Director,  
M/s Reliance Industries Limited,  
Maker Chambers - IV  
Nariman Point  
Mumbai 400 021
10. Chairman  
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)  
5th Floor, Jet Airways Godrej BKC,  
Plot No. C-68, G Block  
Bandra Kurla Complex, Bandra East  
Mumbai- 450 051

Copy to:

1. Regional Director  
Regional Directorate, Bhopal  
Third Floor Sahkar Bhawan  
North T T Nagar  
Bhopal 462003
2. Regional Director  
Regional Directorate Bengaluru  
A-Block, Nisarga Bhavan,  
1st and 2nd Floors, 7th D Cross,  
Thimmaiah Road, Shivanagar,  
Bengaluru-560079
3. Regional Director  
Regional Directorate, Chennai  
No. 76, Mount Salai,  
Guindy, Chennai-600032
4. Regional Director  
Regional Directorate Kolkata  
South end Conclave Block-502, 5th and 6th Floor,  
1582, Razidanga, Main Road,  
Kolkata-700107
5. Regional Director  
Regional Directorate, Lucknow  
PICUP Bhawan  
Vibhuti Khand, Gomti Nagar  
Lucknow - 226 010
6. Regional Director  
Regional Directorate, Shillong  
TUM-SIR, Lower Motinagar,  
Near Fire Brigade H.Q., Shillong-793014
7. Regional Director  
Regional Directorate, Vadodara  
Parivesh Bhawan, Opp. Ward No. 10  
VMC Office Subhanpura, Vadodara - 390 023
8. Regional Director  
Regional Directorate, Pune  
Row House No.1, Nisarg Vihar,  
Balewadi, Pune -411045
9. PS to CCB
10. PS to MS
11. ✓ IT Division -

with request to upload on CPCB website

**List of SPCBs/ PCCs**

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavaran Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhawan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, IEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhawan, 4 <sup>th</sup> & 5 <sup>th</sup> floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 <sup>rd</sup> & 4 <sup>th</sup> floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumphynggad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatia, Thlanmuat Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit -VIII, Bhubaneswar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State Land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 <sup>rd</sup> floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No. 10-A, Block - LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		



# KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

copy to  
tech staff

PCB/HO/ HOW/RULES9/7/2019

Dated: 04 /02/2021

## CIRCULAR

Annexure - 18

Sub: - Distance criteria for new petrol pumps - clarification - reg

- Ref: - 1, Office Memorandum of CPCB no B-13011/1/2019-20/AQM 10814 dated 07.01.2020  
2. Circular of even no. dated 24.02.2020  
3. Circular of even no. dated 18/08/2020  
4. Office Memorandum no, B-13011/1/2020-21/AQM dated 29.01.2021 from CPCB

Based on the Office Memorandum of Central Pollution Control Board vide reference (1), Board had issued circular vide reference (2) specifying the siting criteria for new petrol pumps.

In view of some representations by the stakeholders, Board had issued circular vide reference (3) which stated "if any requisite license other than PCB consent is obtained by the applicant for establishing the petrol pump prior to the date of circular referred (2) above, the siting criteria mentioned in the circular no.PCB/TAC/18/2004 dated 09/08/2004 is applicable".

Now the Central Pollution Control Board vide office memorandum referred (4) above has further clarified the matter as follows.

"The siting criteria for new retail outlets is to be complied with in cases where construction of retail outlets by Oil Marketing Companies (OMC) commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020."

In compliance to the same, Board also follows that the new siting criteria will not apply to those cases where PESO prior clearance/initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This circular is issued based on the Office Memorandum cited (4) above for compliance.

Sd/-  
CHAIRMAN

To

1. The Chief Environmental Engineer, Regional Office  
Trivandrum/Ernakulam/Kozhikode
2. The Senior Environmental Engineer  
Environmental Surveillance Centre, Eloor
3. The Environmental Engineer, District Office  
Trivandrum/ Kollam/ Alappuzha/ Pathanamthitta/ Kottayam/ Ernakulam-1/ Ernakulam-2/  
Idukki/ Thrissur/ Palakkad/ Malappuram/ Kozhikode/ Kannur/ Wayanad/ Kasargode

Copy to:

1. All Technical Staff
2. IT Cell(for uploading in Boards website)
3. CA to CHN and MS
4. Stock file

FORWARDED/BY ORDER

SENIOR ENVIRONMENTAL ENGINEER - 3

5/2/2021

Annexure - 19.



Government of India  
Ministry of Commerce & Industry  
Petroleum & Explosives Safety Organisation (PESO)  
A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam,  
Chennai - 600006

E-mail : jtccechennai@explosives.gov.in  
Phone/Fax No : 044 - 28287118,28284848

Prior Approval No : A/P/SC/KL/14/3818 (P458155)

Dated : 29/10/2019

To,  
M/s. INDIAN OIL CORPORATION LIMITED,  
II nd Floor, PMK Towers, Civil Station Post,,  
Wayanad Road, Kozhikode,  
Kozhikode,  
Taluka: Kozhikode,  
District: KOZHIKODE  
State: Kerala  
PIN: 673020

Sub : Proposed Petroleum Class A,B Retail Outlet at Survey No, 253/3,253/4, TRIPRANGODE VILLAGE , TIRUR  
TALUK MALAPPURAM Dist, TRIPRANGODE, Tirur, Taluka: Tirur, District: MALAPPURAM, State: Kerala,  
PIN: 676102

Sir(s),  
Please refer to your letter No. OIN381765 dated 04/10/2019 on the subject.

The Drawing no. 4 dated 04/10/2019 , showing the site/layout/construction details forwarded with your letter under reference is approved and a copy(of each) of the same is returned herewith duly signed in token of approval.

**Conditions of the Approval:-**

Fire fighting facility shall be as per condition of licence and Standard note regarding fire fighting shall be mentioned.

Position of DG set shall be shown. Exhaust of DG shall be provided with CCOE approved spark arrestor. Open end of vent pipe shall be extended 1.5 M above roof level.

radius of curvature shall be shown properly

Minimum distance of 6 M between rear DU to sales building shall be maintained.

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. Form IX (enclosed) duly filled in and signed.
2. A Bank Draft for Rs. 10000/- (per year - maximum upto 10 years) being the requisite licence fee for one year. The bank draft should be drawn on any Nationalised Bank in the favour of **Jt. Chief Controller of Explosives Payable at Chennai.**
3. Three copies of the approved drawings.
4. Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. Original copy of ' No Objection Certificate' from the District Authority together with site plan duly endorsed by him with his office seal thereon.
6. Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. One set of colour photographs of the petrol pump taken from different angles.

2/17/2021

Please follow the requirement/provision of " Solvent, Raffinate and Slop ( Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

Please quote this office file No. **A/P/SC/KL/14/3818 (P458155)** in all your future correspondences.

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

Yours faithfully,

**(AHIN NANDI)**  
**Dy. Controller of Explosives**  
**For Jt. Chief Controller of Explosives**  
**Chennai**

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

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